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had gone into the question. The President, in according sanction to this measure, must have undoubtedly taken into consideration the recommendations of the Commission, whose Report has gone through the process prescribed by the Constitution. Therefore, while obviously there lacuna in regard to fulfilling the mandatory provisions of article 344, that does not prevent the Government or this House from taking any action, because the provisions of article 349 are clear. They are, in regard to this Bill, the President has before him a Report and he must have considered that Report and. therefore, he must have accorded sanction to this particular measure in terms of the procedure laid down by article 349. I think my hon. friend, Shri Santhanam, was quite right in saying that in regard to the majority of the clauses covered by the Bill, the provisions of article 343 (3) are absolutely self sufficient. The Gavernment can take the power and we have to accept that Government has the power to bring forward a measure of this nature. Some hon. Members said that article 343 has some relation to article 348. Yes. it relation to article 348 in relation to those subjects mentioned under article 348. There is a procedure prescribed for the purpose of taking action under article 348. Thev again enumerated in article 349. It is a question generally of procedure. So, prima facie in regard to major part of the provisions of this Bill, article 343 (3) governs and 7 think there can be no doubt at in the minds of hon. Members because the language is very clear. I may also submit in all humility that the provisions of article 349 are satisfied in the circumstances of the case and the mere fact that action has not been taken in the manner prescribed article 344 does not vitiate the particular measure before the House.

I thank you.

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Mr. CHAIRMAN: I am sure anyone will not accuse me of being hasty. I have carefully listened all the arguments that have been given and have allowed all the arguments to work on me. I have, after hearing all the sides of this question. come to the conclusion that motion of Shri Lal Bahadur Shastri can be moved and there is nothing which prevents me from asking him not to move it. Therefore, I request Shri Lal Bahadur . to move it. If you agree, we may adjourn now and take it up in the afternoon.

Bill, 1963

An. Hon. MEMBER: He may move and then adjourn.

THE OFFICIAL LANGUAGES BILL, 1963.

THE MINISTER OF HOME AF-FAIRS (SHRI LAL BAHADUR): Sir, I beg to move:

... "That the Bill to provide for the languages which may be used for the official purposes of the Union, for transaction of business in Parliament, for Central and State Acts and for certain purposes in High Courts, as passed by the Lok Sabha, be taken into consideration."

Mr. CHAIRMAN: We now adjourn to meet in the afternoon at 2 o'clock when the Home Minister will make his speech.

The House then adjourned for lunch at five minutes past one of the clock.

The House reassembled after lunch at two of the clock, THE DEPUTY CHAIRMAN in the Chair.

THE DEPUTY CHAIRMAN: The Home Minister.

श्री गोडें मुराहरि (उत्तर प्रदेश ): जपसभापति महोदया, मैं एक व्यवस्था का प्रश्न उठाना चाहता हूं।

श्री मोडे मराहरि : व्यवस्था का प्रकृत है, पौइन्ट ग्राफ ग्राइंर ।

THE DEPUTY CHAIRMAN: Please sit down. Now the motion is being discussed. The Home Minister speak. You have had your say.

SHRI G. MURAHĀRI: This is a point of order.

THE DEPUTY CHAIRMAN: There can be no point of order now. What is the point of order?

श्री गोडे मराहरि: यह जो बिल हमारे सामने रबा जा रहा है यह हमारे संविधान का धारा ३४३ के खिलाफ है। इसको इन्टो-डयस नहीं करना चाहिये।

THE DEPUTY CHAIRMAN: That point has been discussed as a point of order, and the Chairman has given his ruling. That cannot be reopened now. The Home Minister.

SHRI LAL BAHADUR: Madam Deputy Chairman a number of constitutional points were raised in regard to this motion. I am a layman completely so far as legal matters concerned. I therefore left it to the legal luminaries of this House thrash it out amongst themselves, and I am glad that Members themselves cut out each other in the arguments advanced from both sides. I as a practical man feel that the steps taken by Government are correct and that this particular step of coming up with this Bill is an exceedingly important and highly practical measure. It is clear that after January 1965 English would have no place in the country if we did not legislate under article 343(3) of the Constitution. So, framers of the Constitution themselves had contemplated that a situation might arise in which it may not be possible to use Hindi for all purposes or for specific purposes, and hence they had provided clause (3) in article 343 of the Constitution. To my mind there can be no doubt on the point that Parliament has full authority to legislate on this matter and English to continue in addition Hindi.

Bill, 1963

Secondly, in regard to the appointment of another Commission to which a reference was made by Vajpayeeji and others, I am not prepared to argue one way or the other on the implications, but again as a practical man I feel that it would not been advisable to appoint Commission when a Commission had already been appointed and its report submitted to the President on basis of which the President decided to appoint a Committee of Members of Parliament, and that Committee also took a fairly long time and submitted its report. What was the point, Madam, in appointing another Commission in 1960 or later immediately after the whole matter had been fully discussed? Madam, I am not here referring to legal matters. As I said, as a practical man, Government has to take practical view of things. So, would it have served any purpose to appoint another Commission? If it had been appointed five or ten years later, one could understand that views might have changed, conditions would have changed, and things could be considered in a fresh context. But immediately after the Committee Members of Parliament had submitted its report, to have appointed another Commission to go through the same questions and more or less in the same context would not have been desirable at all. In fact it would have created an adverse effect on the country. Again controversies would have arisen, and there would have been discussions both in the public in the Legislatures, etc. So, I think the Government took a wise decision under the leadership of my predecessor, Pandit Govind Ballabh Pant, that a new Commission should not be ap[Shri Lal Bahadur.] pointed. Of course as was claimed by my colleagues, Shri Hajarnavis and Shri T. T. Krishnamachari, and others, even legally it was not invalid or in any way wrong.

Then. Madam, in regard to article 349, I need not quote it. It is clearly provided that if we want to introduce any oher language in regard to judgments, decrees, etc. of High Courts or the Supreme Court, Parliament will have to legislate. In this Bill we have kept out the Supreme Court altogether. In the Supreme Court English remains. In regard to High Courts we have only provided that if the State Government so desire, they can introduce the regional language Hindi along with English. So far as the proceedings of the High concerned there is an enabling provision in the Constitution itself. but so far as decrees, judgments, etc. are concerned a fresh legislation has to be made, and therefore in clause 7 of this Bill we have provided it and left it to the discretion of the State Governments to provide for the use of any other regional language Hindi side by side with English for purposes of decrees, judgments, etc. For that also there is a clear provision in the Constitution. We have given careful consideration from the legal as well as practical points view—I am mainly concerned with the practical point of view at sent-and we felt that it was essential to come up with this Bill at this moment.

Madam, there has been a good deal of discussion on this matter, especially the question of what our official lenguage should be for the Union Government, for some time past. But during the last fortnight or so there has been concentrated thought given to this problem, and there has been a good deal of discussion both in Parliamment as well as outside. I can say, Madam, that by and large this Bill has been supported. I

know that there are strong views held on this matter but the Prime Minister gave clarifications concerning this Bill and in regard to other matters in the other House. I also, Madam, made every effort to clarify many other points and remove misunderstandings. It is possible to have had some doubts or suspicions regard to this Bill when it was actually presented before the Lok Sabha.

I now feel, Madam, that in the changed context—the Lok Sabha has amended the Bill on important issues—and also with the clarifications given, it should now be possible for the hon. Members of this House to give consideration to this measure and lend their support to it.

With your permission, I shall try to deal, as briefly as possible, with some of the provisions of the Bill. The two important provisions are clause 3 and clause 4 of the Bill. Under clause 3. English has to continue, as I said, in addition to Hindi. There has been a good deal of discussion on the words 'may' and 'shall'. It has been suggested-and notices of amendments have also been given here-that 'may' shall be substituted by 'shall'. I do not want to enter into legal discussions but if we have to enact in the background of the provisions of article 343 of the Constitution, 'may' seems to be the only appropriate word to be used in this clause. The word 'may' will enable English to continue and give an opportunity for the progressive use of Hindi during the interim period. If 'may' is substituted by 'shall' it might raise many practical problems. It will mean that each and every user of the language will have to use both the languages simultan ously. It would not be possible, for example, for the Madras Government to write to the Central Government only in English. It must be accompanied by a Hindi version of that communication. Similarly, if the Rajasthan Government wants to write to the Central Government in Hindi, they will not be able to do so only in Hindi; It

will have to be accompanied by an English version.

SHRI K. SANTHANAM (Madras): May I ask one question? So long as 'may' is there about English and 'shall' is there about Hindi from the 26th January, 1965 would it be regular for any State Government to send any correspondence without being accompanied by a translation in Hindi, as Hindi 'shall' be the official language of India? Whether Hindi should accompanied by English or not may be doubtful. A Hindi State may send a correspondence to the Centre only in Hindi and it may not be accompanied by an English version. Because it is only 'may' it may not be accompanied by an English version. On the other hand, I think neither Madras nor Andhra Pradesh shall be able to send any correspondence in English alone without being panied by the Hindi version. Therefore, Hindi is dominated by 'shall' while English by 'may'.

Shri BHUPESH GUPTA (West Bengal): Is it the hon. Minister's contention that there must be always translations because the word 'may' according to the scheme of this legislation means that a correspondence even after fifteen years, after 1965, may come in English provided it fulfils the requirements of clause 3 of this Bill? Well, that point should be cleared up.

SHRI LAL BAHADUR: Madam, if the words of clause 3 are seen and read, they will make the position clear.

"Notwithstanding the expiration of the period of fifteen years from the commencement of the Constitution, the English language may, as from the appointed day, continue to be used, in addition to Hindi . . ."

If we put 'shall' there,

"the English language shall, as from the appointed day, continue to be used". SHRI P. N. SAPRU (Uttar Pradesh): Hindi is compulsory. . .

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SHRI LAL BAHADUR: 'May' or 'may not' is not the point. If the hon. Member is suggesting 'may' and if he is suggesting that it would be 'shall' it will not make any difference. What I mean to say is this. Well, of course, Mr. Sapru has also been a judge and a lawyer. I would like him to discuss it with Shri Sachin Choudary and other eminent jurists of our country. It is a matter which should be discussed between the lawyers.

SHRI BHUPESH GUPTA: He is a practising lawyer. Is he a jurist?

SHRI LAL BAHADUR: Anyhow, he is an eminent lawyer now.

SHRI BHUPESH GUPTA: Earning lawyer.

SHRI LAL BAHADUR: But if the word 'shall' is used here, then it will be 'shall continue to be used'. That is, English shall continue to be used in addition to Hindi. That is, whenever any Hindi communication is sent, it shall be accompanied by English. I do not want to create that situation nor do I want to envisage a situation in which... (Interruption) Please do not interrupt. It is becoming impossible for me to speak. If the Member wants to put any question, he may do so at the end. So, this is my interpretation. It is possible that my interpretation may not be 100 per cent correct but I feel that what I have said is right and I have consulted legal experts, and I feel that this situation will arise, in case the word 'may' is substituted by 'shall', that each and every communication will have to be accompanied both in English as well as in Hindi. And not only that. A legal objection might be raised. Suppose anyone, a Government servant, is using English, it might be said that he cannot use English alone, he must write in Hindi also.

SHRI SANTOSH KUMAR BASU (West Bengal): Every nothing on the file.

SHRI LAL BAHADUR: Every noting on the file will have to be done in both languages. So, that is legal opinion. I am not only expressing my own opinion because I do not know much of law. Yet, I have discussed it fully. Well, of course, matter there can everv be opinions and in the field of law, one does not know what the right opinion is. The bigger the lawyer is. greater are the chances of his being successful in the law courts, in spite of his case being absolutely And with all due respect to arrive at Judges. well. they also their own conclusions and Judges also differ. There are dissenting iudgments. I mean, in these matters, I am prepared to accept, there may be two interpretations. But on my own and with my way of thinking. I do feel that it would create enormous difficulties and it might make the working of this Bill or the implementation of this Bill fairly cumbersome.

SHRI T. S. AVINASHILINGAM CHETTIAR (Madras): Have you considered Mr. Santhanam's opinion that if it is 'may', then every Hindi letter must be accompanied by an English letter? Have you considered it?

SHRI LAL BAHADUR: I have considered it. Mr. Santhanam had raised this matter earlier also and when he raised that issue, I did consult, and I felt that there were difficulties, and necessary to substitute it was not 'may' by 'shall'. And, Madam, on the other hand, it all depends on the intention of the Government. Whatever laws might be made, who implements them and how they are implemented is an important matter and if there is distrust against the Government those who want to execute them, well, nothing can help the situation Government can do almost anything it likes. But, as I have said, the purpose behind this clause is that we want English to continue because we feel that we cannot give up English in the present circumstances. And if ernment had not been serious and had not been honest, it would not have been necessary for me to bring forward this Bill. I would, as well have waited till December, 1964 because it is only from January 26, 1965, that English has to be discontinued and Hindi would have taken its place.

But in order to obviate misunderstandings and misapprehensions in the minds of the people living in the non-Hindi speaking areas we felt that it was essential, long before that date, that we should come before this House with this Bill in order to give them complete satisfaction, so that they may not have to face any handicaps or difficulties in future, even after 26th January, 1965.

It is in this context, Madam, we should consider this motion, and in the context, as I feel, even the word 'may' being there will not cause any special difficulty or problem. here means that English will continue to be used, and of course for any major change, if it has to be made, various processes will have to be gone through, constitution of a Committee of Members of Parliament, consultation with the State Governments, and Committee's submitting a report making its recommendations thereonprogress made in the use of Hindietc., to the President for his consideration. So these various steps are to be taken, and I think it is clear proof of the fact that the intentions of the Government are pure, and we have absolutely no ulterior motive ir this regard.

Madam, there is, on the other hand a strong feeling among those who come from the Hindi-speaking areas that we are giving a go-by to Hindi In fact it is strange how, in regard to this particular Bill or to a measure of this kind, two extreme views could be held and placed before the country of placed before this House. It is said that Hindi is being relegated to the backward, and English will continuate throughout this period. And it is further said that even after this ten-year period the appointment of a Commit-

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tee is just an eye-wash, is a way to lull the emotions of the people insofar as adoption of Hindi is concerned. I do not want to say much on that subject. I can only say that the fears and doubts expressed by those who come from Hindi-speaking areas are not at all justified. I must say that Hindi has considerably progressed during the last few years, and if we see the progress which has been made since 1947, it would be found that it is something remarkable. Before 1947 the position of Hindi, insofar as variours matters and subjects were concerned was-if I might use that word -low in the list even as compared to other regional languages of the country. But during the last fifteen years the progress has been so rapid; indeed, enormous progress has been made, and I might say that a large number of books, standard books, have appeared, have been published on literature, history, geography, economics, science Whatever field you might look into, you will find that most valuable books have been written and as T said standard books, which could be taken advantage of. I might even admit before the House that although I came from a Hindi area, I cannot really comprehend and understand many of the books written in Hindi-not that it is difficult Hindi. It is a different matter; the point is I have not progressed along with the development of Hindi, I am behind the times, I must admit it, it is people like me who are behind, and sometimes I feel that my generation perhaps may not be able to catch up with the development of Hindi. The next generation will so, but a man like me, of course, who knows something of Hindi-not much of it-feels that I am so backward, and I have not been able to catch up with the progress of Hindi. So Hindi has made progress, as I said at some other place, both by official efforts and by non-official efforts. I could never imagine. I mean, when I saw the Procedure volumes of the Criminal Code and the Indian Penal Code wholly translated into Hindi by the Commission appointed by the Law Ministry of the Government of India, I was

really surprised. But they have done that job; they have completed job, quite a difficult job, Madam. So it is both, I mean, Governmental as well as non-official efforts which have contributed to this progress and development of Hindi. But it is a different matter that, in spite of this progress, Hindi has yet to be learnt by millions of our people. It is one thing to develop literature and the language as such; it is quite another to make it a common vehicle, for its being used by the general population as a whole, and then essentially make it usable in the administration. Even today if we will go into the matter fully, we will find that Hindi is not understood, specially in the South, by the people as a whole. In the administration also I find that it is not possible by the officers coming from various States, not only from the South but from other areas also where Hindi is not the regional language, that it is not possible for them to work in the Secretariat without the use of English language; they have still to do their work in English, and if Hindi is made in any way obligatory, they will be faced with a very difficult situation indeed. Besides that it has also to be realised that the advantages of English obvious. I am not one who is well versed in that language; in fact, I know my own limitations. would not like to deny the value and importance of the English language. It is no doubt a historical accident that English has assumed an important place in our country but, Madam, there were many things which should not be imbibed, which we should not imbibe fromEnglishmen. But would be unfortunate if we gave up learning of English only because it had come from the Britishers. English language, by itself, is one of the richest languages in the world; it has assumed an exceedingly important place as an international language. therefore, that I make bold to say that if even two per cent of our people know the English language, it would be advisable to take advantage of that situation and continue to learn it as one of the foreign languages both for Official Languages

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Having said this, Madam, it must also be admitted that English could not be continued as our national language or could not be accepted as our national language, or as our official language for ever. It will have give place to one of the common languages of India.

In the other House the hon. Mr. Frank Anthony, who is a great supporter of the English language, said that he had made Hindi compulsory in all the schools which are run by the Anglo-Indian community or, if I might put it in a different way, in all those schools where the medium instruction is English. So even those schools they have made Hindi compulsory and from early stages of the student's school career. I mentioning Mr. Anthony merely because he holds a very particular view and very strong view. I can interpret it differently that there are others also who hold that view or might be supporting his view that what they sug-"prolonged bilinguism", gest is a exactly the two words used by the Madras Government in their memorandum which they submitted to the Committee of Members of Parliament. And that "prolonged bilinguism" being provided in clause 3 of the Bill.

Madam, Hindi is the official language of the Union according to article 343(1), but along with Hindi English will continue and we have fixed no time limit for the same. But then the main point arises as to whether we have to keep quiet, remain just passive, and do nothing during this period to encourage one common language throughout the country. How will this country be integrated? How will we remain one if all the State Governments have their own regional language as the official language of their State? How long will they wait? It is quite obvious that the State Governments will encourage the regional language. They have already started doing so. In fact, most of the State Governments have adopted the

gional language as the official language of their State. Their medium of instruction is already the regional language in their schools and colleges. And there are talks of introduction of regional language in the Universities. Of course, strong opinion is held on that matter. And I know that important educationists hold that view. Yet it is not an immediate issue. every, the regional languages are well developed, and there is a demand from thousands and millions of people living in the States, people who know the regional language only, that medium of instruction should be the regional language, and also they want that the administration should also be run in the regional language. From the administration they should get the replies of their letters, their receipts, they should get other forms and other documents from the Government in the language which they are able to understand, which they can fully understand. That is the general feeling of the people and which has to expand. Naturally also.

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During the last 150 or 200 years under the British regime no importance was attached to the regional language at all. And naturally Englishmen were concerned that a very few people should really They were not very particular that literacy should expand and increase in this country. They wanted to carry on the administration. And for that they were keen that people learn English, and some people only. And naturally those who learnt English and served the Government were more with the British Government. It was that purpose, I mean, it was with that view that the British Government wanted English to be learnt by a few. They were perhaps afraid that if perhaps the regional languages were allowed to grow and develop, there would be a revolution and they might have to get out of India. So, if that was the situation before 1947, it is but natural that the popple living in every part of our country may now keenly desire to develop the regional languages, and almost compel

Government or appeal to the Government, or make them agree that the regional languages should expand and be used more and more. If that is the position—and it is so—what will happen? How do we inter-communicate? How do we talk with each other? How do we meet each other?

An. Hon. MEMBER: Through Sans-krit.

SHRI LAL BAHADUR: In another 100 years or 50 years or 60 years I have no objection to Sanskrit being used. But we cannot wait for fifty years. This country must go ahead. Every year, in fact every minute is precious and valuable for us. So we cannot be bogged into these things, merely in language problems. have to do many other things, much more important. Naturally, the most important thing is that we must build up the economy of our country and remove our poverty and unemployment. Further I do not want to go into the matter.

Madam, I was only suggesting that there should be some way, some language which must serve as a common bond, and it is, therefore, that article 343(1) of the Constitution provided, after a good deal of deliberation, that Hindi should be the official language of the Union. I do not want to say that Hindi is, as I said, understood everywhere and by all. I have already said that about it. But it must also be admitted—I hope the hon. bers will agree with me-that Hindi is the one language which is understood the most in all the States, north, east and west. I went to Manipur. There was a big gathering, a public meeting, I enquired as to whether I should address in English or in Hindi. The reply came from the audience that I should address in Hindi because they understood Hindi, and they were able to follow Hindi. English, they said, most of them would not be able to understand. Hon, Members might also be aware that there is a good deal of tension between the hill tribes

and the other people living in Assam, that is, those who speak Assamese. On one matter the nill tribes are quite clear. They say they are prepared to learn Hindi not only prepared, they will learn Hindi. But they are very keen that they should also be able to work in their own tribal language.

Similarly if we go to Manarashtra or Gujarat, we will generally that they know Hindi. In fact, I was surprised when in Maharashtra I was with presented some welcome addrasses by the municipalboards, not in Marathi, they were presented to me in Hindi. I was a bit scurprised. In other places I used to get these addresses in the regional language and translation made of the same in English. But there in Maharashtra they presented it in Hindi itself. In Gujarat also, more or less the same position exists. The same position there in that State also.

I have talked of east west north, but I might mention that 1 do not think there is any other State in the country apart from the northern States, where Hindi is being learnt on such an extensive scale as in Madras, Andhra, Kerala and Mysore. with your permission, Madam, would like compliment Shri to Satyanarayana, who is sitting Here, one of the Members of this House, who has done enormous work in this field. I was impressed with the Dakshina Hindi Prachar Sabha, an organisation which was founded by Gandhiji long back-I think in 1914 or 1918; he will correct me.

SHRI M. SATYANARAYANA (Nominated): Nineteen hundred and eighteen.

Shri LAL BAHADUR: Gandhiji was a far-sighted man. He did not believe merely in slogans. He had always a constructive approach. I remember that he asked his son, Shri Devadas Gandhi, to go to Madras and take up this work. So he was an idealist but essentially a practical man

[Shri Lal Bahadur.]

and a far-sighted man. Who could then have imagined it? Now of course we are trying and we will try to do that but even at that time, without any Government help he founded this institution which has done yeoman work during all this period. Only a few months before, 10 months before, when I went to Madras-I do not forget that scene and I have often repeated it and I hope you will not mind it if I repeat it again-when I went to deliver an address a Convocation Address, to the Dakshina Bharat Hindi Prachar Sabha, then I put the same question. In fact never before in Madras had I spoken in Hindi. had always spoken in English. Naturally I asked the question whether I was required to address the students gathered there in Hindi or English and there were 3,000 boys and girls sitting there who were to take their degrees and there came the quick reply: 'Not a word of English under this shamiana or on this platform' and I spoke in Hindi. Every word of it was understood. So this is the position. We are absolutely mistaken and I would specially appeal and request our friends who live in the Hindispeaking areas to understand this.

An Hon MEMBER: You were addressing the Hindi Prachar Sabha and it was natural . . .

Shri LAL BAHADUR: No. May I ask the hon. Member, if I go to U.P. or if he goes to U.P. and puts that question: "How many people can understand Telugu or Tamil?" he will find that there will be very very few people indeed except those who may have come and inhabited themselves in that area. What about Manipur, what about Maharashtra, what about Gujarat? That is not the point. I am merely saying . . .

SHRI NIREN GHOSH (West Bengal): They do not want to learn::: (Interruptions).

SHRI LAL BAHADUR: It is true that till now no encouragement as

such was given to learn the other languages of our country and it was bad but the Hindi-speaking people have now realised its importance and perhaps the hon. Member might be aware that in U.P. special classes have been opened, special scholarships are being given of Rs. 30 to Rs. 50 per month to boys learning Tamil, to learn Telugu and to learn the other languages.

An. Hon. MEMBER: Telugu also?

SHRI LAL BAHADUR: Specially the South Indian languages. U.P. Government have stated that the South Indian languages should learnt and for that they are giving special scholarships. The point is, I do not say that many of them have learnt but the atmosphere has changed and its need has been fully realised What I wanted to say is, there is a desire throughout the country, provided of course the politicians keep out for a short while—I also belong to the same category, but if we will just keep quiet for a short while and allow the people to carry on with the things themselves as provided in this and as is the policy of the Government of India and the other Governments-I have no doubt that there will be no trouble, no struggle, no conflicts and the people will readily agree to one common language which might be used from one end of the country to the other.

However, I only wanted to say that there has to be a common language and if there is no common language, I have no doubt that we might disintegrate. We will not remain a solid and united country. It is in this context that I appeal to hon. Members accept one common language and what that common language should be, well, the Constitution has already decided. Even from the practical point of view and considerations, I say that there is a large part of our country Hindi even in the non-Hindi areas, is partly understood. If we are to teach people Hindi, and give them opportunities to learn it, it will not

take much time to develop this language in the other areas also.

I have taken much time of the House but in regard to clause 4, I need not say much. It has already been provided in clause 4 that a Committee of Parliament will be appointed after 10 years. Formerly this drafted in a clause was slightly different way. We have clarified it. The appointment of the Committee have to be done through Resolution which would be placed in either House of Parliament, of course with the previous consent of the President. This Committee will be a Committee of the Members of Parliament. I might make it clear. It would not be a Parliamentary Committee. have decided that the Members this Committee will be elected through single transferable vote. The purpose behind this is that different views should be represented on it and Members from different States should be represented on it. In fact in the last Committee of Members of Parliament about two-thirds of the Members of that Committee came from the non-Hindi-speaking areas. Then it has been decided that the report of this Committee will be laid before both the Houses of Parliament. The President will cause it to be laid on the Table of both the Houses and the report will also be sent to the State Governments. It will only be then when Parliament has discussed it. when the President has received the views of the State Governments, that the President will consider the recommendations of the Committee finally and make his recommendations thereon.

Clause 5 of course is very simple. It only provides that on and after the appointed day, of any Central Act or of any Ordinance promulgated by the President there shall be a translation in Hindi published, etc. Now it will be incumbent for the Hindi version also being produced and the Hindi version will be the authoritative text in Hindi.

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In clauses 6 and 7 it has been entirely left to the State Governments to take action as they thought best to provide the Hindi translation the laws of their State, if the official language of that State is other than Hindi. So, it will have to be regional language. Of course, Bills and laws may be or will be enacted in the regional language but a Hindi translation has to be provided and the English version, of course, will have to be there but this step has to be taken only when the State Governments consider it advisable necessary. Similarly, in the case of High Courts also, if Hindi is to be used or the regional language has to be used, it will be entirely the responsibility of the State Governments to introduce it and consider the advisability of its introduction. So, we have left it to the option of the State Governments but, as I said, we do want that the use of Hindi should expand as far as possible in course of time and this might help us in going ahead in that direction.

Insofar as the wishes of the Prime Minister are concerned, I would not like to go into that matter as the Prime Minister himself will be intervening in the debate. I hope he may be able to do so tomorrow. So, I shall leave that matter for him to deal with.

In a nutshell, Madam, the Bill provides for three things. First is the continuation of English so that it does not cause any inconvenience to the non-Hindi speaking people nor put handicaps on those who are in service today or would be joining it in the Although it is not directly future. concerned with this Bill, I deliberately mention it because of the lurking fear which is mostly amongst those who are working in the Secretariat or in other offices of the Central Government and also amongst those want to sit for the competitive examinations to join these services later on. So, it has to be made perfectly clear that we do not want that those who come from the non-Hindi speak-

[Shri Lal Bahadur] ing areas should feel handicapped because of their not knowing Hinds. Those who are working at present and those who want to join later on Will have to face no difficulties. It is different matter that when they enter into service they learn Hindi or they are taught Hindi. It has also to be done voluntarily, on a voluntary basis, and we are already doing that but there should be no difficulty in en. ployment, there should be no handicap in regard to their promotion or increments, etc. We do not conceive of these things and I want to make it absolutely clear that they will not have to suffer in any way. They will remain as they are today and they will have every opportunity to grow and develop. So number one, as I said is the continuation of English without causing any inconvenience to others and during the interim period there should be progressive use of so that the ultimate change-over ic ħе made smoothly. Nothing should done to create any difficulties, as I especially for the non-Hingi speaking people and if any further decisions have to be taken, well, have provided that a Committee Gf Members of Parliament should be appointed and I do think, Madam, that this would be an important committee which is bound to take different opinions in the country into consideration and take a reasonable view things. The House will itself see that we are providing special safeguards so that no precipitate action is taken English continues, there will be imposition of Hindi, progressive use of Hindi will be continued under proper schemes prepared by the ernment. After ten vears a Committee of Members of Parliament will be appointed to go into this question and submit its report. As I said just now the Report will be laid on the table of both Houses. It will thereafter be sent to State Governments and it will only then that the final decision the advice of the President be taken.

Madam, the basic question, there. fore, is, are we to live and function in

an atmosphere of suspicion and distrust? Will this atmosphere be really good for the healthy growth of country? Would it be advisable create such an atmosphere? We are passing through a most difficult period of transition. The laws, as I said, have their own place but the implementation is to be done by Government and how can the people continue to have distrust in the Government when the Government is merely the mouthpiece of the Parliament and we have to carry out its policies? I would like to say that this Parliament has solved some of our most delicate problems, tical and economic and others. should not, therefore, be beyond our ingenuity to find a solution to language issue. I would also like to appeal to Members not to think extremes and may I also add never in terms of direct action? We are a peaceful and constitutional people and let us live up to the same ideals. It is our duty to carry the people along with us. I am indeed grateful to the non-Hindi speaking friends for broadmindedness they have shown generally on this matter and especially in regard to the provisions of Bill. As citizens of a free country, it is an obligation cast upon the Hindi and non-Hindi speaking people carry the other with them. therefore, handle the present situation with a sense of purpose and unity and not with any sense of narrow selfreservation. Unity is supreme. Keeping in view this important everyone of us will have many a time to suffer a good deal. Still, there can be no doubt that we have to maintain the unity and the solidarity of country at all costs. Before I conclude, Madam, may I make a humble appeal to the Members of this House to exercise as much restraint as they can in speaking on this matter? Every word which is uttered in this House will have its impact on millions of our people outside. It is therefore essential that the Parliament creates the right atmosphere in the country gives the proper lead.

Thank you.

KAKASAHEB KALELKAR (Nominat-I want clarification on points. Will the ignorance of the English language be a handicap in the State service? A man in the State service knows the State language and he knows Hindi but he does not know English. Will it be a handicap in the service in the State?

SHRI LAL BAHADUR: It is entirely for the State Governments to decide. If the regional language is the official language of the State, the officer or the official will not feel capped in any way if he does not know English but my own personal opinion is that for some time to come it would be good if we generally know English.

KAKASAHEB KALELKAR: Another point I want to know is, is it permissible to introduce any Bill in either House of Parliament in Hindi ginally, English translation given? If there is a difference of opinion about the interpretation between the Hindi and the English versions, which shall prevail in the end?

SHRI LAL BAHADUR: Madam, is quite clear and I do not think there can be any bar to non-official motions being originally moved in Hindi but I think I should be honest completely, Madam, in this regard. If there is any difference of interpretation and if the matter has to be considered by courts of law, the authoritative version, I think will have to be English. The court of law can only decide.

3 P.M.

SHRI K, SANTHANAM: May I say a word about this? After the 26th January . . .

THE DEPUTY CHAIRMAN: Mr. Kalelkar is asking for clarifications.

SHRI K. SANTHANAM: It is in connection with this clarification has been just given. After 26th January, 1965 it would be the inherent right of every citizen of India introduce any Bill in Parliament in Hindi and that Bill as it is introduced will be the authoritative Bill. I do not think there can be any doubt on this point.

SHRI LAL BAHADUR: There some doubt but I do not want to go into that at present. When the matter is considered clause by clause we will clarify that. But it is clear in the Bill and it is provided that will be an authoritative text in Hındi, if Mr. Santhanam will see the wording in the Bill. It was not at all necessary to have added those words 'in Hindi'. It would be an authoritative text in Hindi; that is what is said there. Those two words very significant but I do not want to enter into details just at present.

KAKASAHEB KALELKAR: That is the crux of the whole thing. authoritative Hindi translation authoritative only in Hindi but in the court it will be the English version which means that we are under the rule of a foreign language and our culture will have to suffer the humiliation of accepting the English interpretation for all the things in the whole country.

SHRI A. B. VAJPAYEE (Uttar Fradesh): Madam, the Home Minister has been saying that after 1965 will become the principal language but if the Hindi version is not to be taken as the authoritative version, how will Hindi become the principal language?

SHRI LAL BAHADUR: If it is in Hindi, it will be considered the authoritative text in Hindi; similarly there will be English and it will be considered the authoritative text in English. And the regional languages will also be there and it will also be corsidered the authoritative text in the [Shri Lal Bahadur.]

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regional language. It will be for the courts to decide as to what should be final

THE DEPUTY CHAIRMAN: I think the Home Minister has clarified fully.

SHRI M. RUTHNASWAMY (Madras): Madam the debate is taking place before the question is put before the House.

THE DEPUTY CHAIRMAN: There are two amendments that could also be taken up.

SHRI A. B. VAJPAYEE: Madam. I move:

"That the Bill to provide for the languages which may be used for the official purposes of the Union, for transaction of business in Parliament, for Central and State Acts and for certain purposes in High Courts, as passed by the Lok Sabha, be referred to a Select Committee of the Rajya Sabha consisting of the following Members:-

- (1) Shri Bhupesh Gupta
- (2) Shri Rohit M. Dave
- (3) Shrì B. K. Gaikwad
- (4) Shri Abdul Ghani
- (5) Shri A. D. Mani
- (6) Shri Sitaram Jaipuria
- (7) Shri P. L. Kureel Urf Talib
- (8) Shri V. M. Chordia
- (9) Shri G. Murahari, and
- (10) Shri A. B. Vajpayee

with instructions to report by first day of the next Session."

THE DEPUTY CHAIRMAN: I hope you have taken permission of the hon. Members mentioned?

Shri A. B. VAJPAYEE: Yes. Madam.

شری پیارے لال کریل دد طالب،۰۰: (أتر پردهم ): چونکه یه بل سلودمان بهنگی هے اور سیس سمجھتا هوں که

اس سے سنودھاں کے اوپر گٹھارا گھات هوتا هے - سلودهان کی کڈی دهاراؤں النگهن هوتا هے - اس لگے مین یروتست کے طور پر انبے موشن کو واپس لیتا بن -

Bill 1963

† श्री प्यारे लाल कुरोल 'नालिव': (उत्तर प्रदेश) : चुंकि यह बिल संविधान भंगो है श्रौर मैं समझता हूं कि इस से संविधान के ऊपर कुठाराघात होता है । संविधान का कई धाराग्रों का उल्लंघन होता है. इसलिये मैं प्रोटेस्ट के तौर पर अपने मोशन को वापस लेता हूं।]

The questions were proposed

प्रो० रामधारी सिंह दिनकर (बिहार): मेरे भ्रमन्डमेन्ट का क्या हम्रा ?

THE DEPUTY CHAIRMAN: Now general discussion. Mr. Bhupesh Gupta. SHRI BHUPESH GUPTA: How do we proceed?

THE DEPUTY CHAIRMAN: We are now having general discussion on the Bill and the amendment.

SHRI BHUPESH GUPTA: Madam Deputy Chairman, this language issue before us is undoubtedly a grave and significant issue, and in this matter the approach must be national and patriotic and at the same time dynamic and progressive. Conservatism and bigoted ideas or parochialism and partisan approach, I submit, Madam Deputy Chairman, have no place when we deal with this vital question. The question of the Union official language is undoubtedly one which must receive the attention of the entire country because in the right solution of it is involved also the larger problem of national integration and indeed the flowering of the genius of our nation. After 13 years of the Constitution and nearly 15 years of independence it is surprising that we should still be debating as to whether Hindi or English should be

<sup>†[ ]</sup>Hindi transliteration.

the Union language. I say we are dabating because some people have raised a debate over this matter. This in itself, in my view, is the most distressing thing and a sad commentary on our public affairs. The basic question was indeed settled by article 343 of our Constitution which says that the official language of the Union shall be Hindi in Devanagari script. In our view this was the correct decision from every point of view. In fact there can be no other choice in the matter of the Union official language than Hindi.

Are we then reopening the debate either here or on a national scale on this basic question? It looks as though some people in the country-some of them are influential-are trying to do so directly or indirectly. Among them I find not only hon. Members of Parliament like Mr. Frank Anthony in the other House but also such people Shri C. Rajagopalachari. Tara Singh and some not so famous but quite a good deal of noisy I.C.S. men. I should draw your attention to the speech made by Shri C. Rajagopalachari only the other day in Madras. I think he spoke on the 29th of this month and this is the report:

"Mr. Rajagopalachari emphatically stated that the unity of the country could be preserved only by the continuance of English as the official language of the Union. He said that the very fact that the D.M.K. leader and himself had come together on the same platform testified to the fact that imposition of Hindi on non-Hindi people against their will would damage the unity."

I am quoting from THE HINDU of 1st May, that is, yesterday. It is surprising that a learned man who has a very great language—the Tamil language is one of the finest perhaps that we have—is saying such a thing today and he has tried to point out that the unity between himself and the D.M K is the symbol of the unity of the Indian people. Nothing could be more fantastic than such a kind of utterance coming from so alle-

gedly wise a man as Chakravarti Rajagopalachari. Here again, I would invite your attention to what Master Tara Singh, the Akali leader, hast Tara Sngh, the Akali leader, has the "Statesman" of today:-

"The Akali leader, Master Tara Singh, yesterday pleaded for retention of English as the official language as it was not only international language but was also spoken and understood in all parts of this country."

This is what Master Tara Singh says.

Here, we have been receiving memoranda from a number of signa-Among them is Mr. V. P. tories. Menon, former Governor of and certain other people claiming to be eminent. They are pleading that English should remain the official language of the Indian Union for all time to come According to them the English language should remain. this memorandum they say:-

"The adoption of two languages, Hindi and English, whatever their relative status, for the official purposes of the Inidan Union and the regional languages within their regions will only lead to unnecessary confusion and expense. which should, therefore, be avoidcommunications A11 which transcend the boundaries of linguistic regions should be conducted in the common all-India language. English."

Lest I should be taken as provincial-minded in this matter, I would invite your attention to a rather interesting letter to the editor of the "Amrita Bazar Patrika" of yesterday by one M.L.C., Prof. Nirmal Chandra Bhattacharyya, of Calcutta. I mention here that he is a Professor in the Scottish Church College, M.L.C. of the Opposition side. Incidentally, he had also been my professor in my old student days. has been pleading that English should not only be retained as the official

[Shri Bhupesh Gupta.] language of the Union, but should be recognised and designated as national language and included in the Eight Schedule to the Constitution. To my great scheme . . .

Dr. NIHAR RANJAN RAY (West Prof. Bhattacharyya sails Bengal): with you.

SHRI BHUPESH GUPTA: Well, I can read out. To my great sorrow and shame, I must say that Prof. Bhattacharyya Nirmal Chandra quotes the Senate of the University of Calcutta, of which my hon, friend tried to become the Vice-Chancellor at one time. They passed a resolution in which it is said that English should also be recognised as a national language. Now, therefore, you will see that the so-called elite, the upper class people, English-educated people, do want that Englishsome of them, not all-should continue.

Dr. NIHAR RANJAN RAY: It is not a fact The Calcutta University Senate never passed any resolution that English should be the official language.

SHRI BHUPESH GUPTA: I shall quote. This is the resolution: -

"That the Senate views with concern the main recommendations of the Official Language Commission as presented in its majority report,...."

Then, it goes on to say and the relevant portion I shall read out here:---

"(1) that each of the fourteen major languages listed in our Constitution be recognised as a national language of India, and that English be also recognised as such."

This is the text of their resolution of 1958. I am surprised Prof. Ray is forgetting this resolution. I am glad. Forget it.

DR. NIHAR RANJAN RAY: The meaning of it is not what the hon. Member suggests.

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THE DEPUTY CHAIRMAN: He has read it out.

SHRI BHUPESH GUPTA: Forget. it is all right. I have no quarrel. It is to my external shame that there are still some people in West Bengal supposed to be English-educated, who are trying to make out that English should eternally remain the official language of the Indian Union, that English should remain the language even of the State of West Bengal, that English should continue as the medium of instruction in the University and used as the language of the High Court. Now, I hope Prof. Ray will completely and unequivocally dissociate himself from such a company.

Now, this is the position. I do not want to go into it. Therefore, you will see that powerfull opposition is there and that is why progress has not been made. That is why the resistance comes.

The Government is answerable for many of its failures. It was the duty of the Government to propagate Hindi in the right, democratic manner. But instead of doing so, it took a routine administrative approach to the language and did not take all necessary measures to make Hindi easily acceptable and well received by people in the non-Hindi speaking regions. I charge the Government on that score because of its failures and the Reports of the Official Language Commission and of the Parliamentary Committee will bear testimony to what I am saying as far as the official default and responsibilities go.

At the same time, when we discuss such matters we must also selfcritically view as to how members of the public, not connected with offices or officialdom, had to view in this matter. Can we say

that we have acted in the spirit of the Constitution, that we must have as speedily as possible fostered the progress of a national language. which is our own, not a foreign And English is a foreign language? language. I think we should plead leaders guilty to the nation. As and men of public opinion we should not hesitate to plead guilty to the nation and admit our mistake in a self-rectifying spirit. Instead of that, we should not always try to indulge in acrimony against each other or our own forget responsibilities in this matter by pointing our accusing finger at the Government. The Government is undoubtedly accused for many of its activities in this field. Now, the standpoint of people like Mr. Rajagopalachari is wholly misconceived and, if I may say so, borders on contempt for our great` heritage. Is national their contention that India cannot Union Official anguage from her own treasure house of languages? If it were so, I would be in favour of adopting a foreign language as a national language or the language of the Indian Union in this particular case.

The real issue before the country in the year of grace 1963 is not any more whether English or Hindi should become the official language of Union.

DR NIHAR RANJAN RAY: we discussing the official language or the national language? There are fourteen national languages, but the official language is only one, and now two.

SHRI BHUPESH GUPTA: The official language is only one. I agree. I will come to that. The Professor will bear with me. I am not an academician or a pedant, but certainly I have more common-sense in relation to public affairs. Now, might I tell youhe is quite right—Hindi is one of the many national languages and we have chosen Hindi as the official language? We are not going to discuss why we have chosen Hindi rather than Bengali or any other national language.

Dr. NIHAR RANJAN RAY: I agree with you.

SHRI BHUPESH GUPTA: He should agree with me. The real issue before the country is not any more today whether English or Hindi should become the official language of Union. The issue is how and in what manner we can replace English Hindi as the Union Official Language. That is what we should discuss. This means the question in principle, the pasic question, if you like, is settled that Hindi must be the official language, and we cannot go back on our constitutional pledge, a commitment that we logically made. What is not yet settled but cries for a wise, democratic solution is how this changeover is to be brought about. Let us apply our mind and ingenuity to this practical question instead of raising the debate of English versus Hindi, which pas been long settled by our national traditions by our heritage, even by our written Constitution.

Might I recall to mind the words of Mahatma Gandhi in the year 1921 when he wrote in his article in "Young India"? This is what wrote:-

"It is an unnatural place due to our unequal relations with Englishmen. The highest development of the Indian mind must be possible without a knowledge of English. It is doing violence to the manhood and specially the womanhood India to encourage our boys and girls to think that an entry into the best society is impossible without a knowledge of English. It is too humiliating a thought to be bearable. To get rid of the infatuation, for English is one of the essentials of Swaraj."

This is what he said. Seven years jater-in 1928, Gandhiji wrote:

"Surely it is a self-demonstrated proposition that the youth of

[Shri Bhupesh Gupta.]

nation cannot keep or establish living contact with the masses unless their knowledge is received and assimilated through a medium understood by the people. Among the many evils of foreign rule, the blighting imposition of a foreign medium upon the youth of this. country will be counted by history as one of the greatest. It has shortened the lives of the pupils, it has estranged them from the masses, it has made education unnecessarily If this process is still expensive. persisted in, it bids fair to rob the nation of its soul."

I stard by every syllable of these wise and patriotic words of the departed leader.

An Hon. MEMBER: You are speaking English.

Shri BHUPESH GUPTA: Whether I can speak in Hindi or not is not a material point. Who am I before the great nation of ours? Let me go down the drain, but the nation has to live with honour and dignity. If I have not done it, I am ashamed of it, I am not proud of it.

THE DEPUTY CHAIRMAN: You can still do it.

SHRI BHUPESH GUPTA: Certainly I shall have to learn it. But here I am discussing this subject. This kind of poser should not be made. I can retort.

Let me deal with the protagonists of Erglish in this respect before I pass or to other aspects. What is their contention, Madam? That English is a national language, we should include it in the Eighth Schedule, it should remain the Union language for all time to come, and so on. This is their idea. They say that unless we get this thing done, the unity of India will not be maintained.

Now, Madam Deputy Chairman, I should like to say that the English language is undoubtedly one of the richest languages in the world. We

prize the English language. But we want to retain it as a tool language for our intercourse with the outside English-speaking world in order to imbide the knowledge of science. technology and so on, to be acquainted with the literature. I have in mind those who are specialising in this line. But let us not try to make out today that the English language gave us Sliakespeare and Milton. The English language certainly made it possible for some elite people to study English literature, Milton and Shakespeare. But what really the British brought with the English was perverse ideas regarding our ways and cultural heritage. That must be realised. Out of an evil thing you can get a good thing. But Mahatma Gandhi pointed out that the soul would be robbed if The English we went that way. language imparted their ways thinking to a small number of people to culturally enslave them, to make them an appendage of the imperialist rule, to make them subserve the interests of imperialism just to blight the future of the country, and that is why we find that we had those toadies and other people coming from those English-knowing sections the community.

Madam, in that connection certainly we had our Mahatma Gandhi, we have our Jawaharlal Nehru, we had our Ram Mohan Roy, we had our Rabindra Nath Tagore, we had our Srinivasa Iyengar, we had many other leaders and men of letters and so on; but these were exceptions. We did so despite the attitude of the British and their imposition of English on us.

English was definitely an imposed language out and out in our country. This must be realised. It was an imposition by the British rule. A wide gap developed between the English-speaking and English-knowing stratum and the masses of the people on the other. Under the British the English language has been an unmitigated assault on the culture of our people.

Some people say that if English had not come, there would not have been

the freedom movement. This is a fantastic argument. May I say in jest that if the British had not come, there would have been no English language here nor these blind protagonists of English today.

SHRI M. RUTHNASWAMY: May I point out to my friend that but for English he would not have learnt Communism or Karl Marx?

SHRI BHUPESH GUPTA: tell you that the Russians produced the greatest socialist revolution first. They did it in the Russian language, they learned Karl Marx in Russian. We do not want Karl Marx to be confined to the elite. We want Karl Marx to go to the millions of peasants workers, and that is possible only in the regional languages including Hindi, not in the language you championing along with Shri gopalachari in the beaches of Madras.

They say that the English language has roused our patriotism, and they advance as a justification for retaining the English language. May I ask these hon men: Did the leaders rebellion against of the 1857 British, miscalled the Sepoy Mutiny, go into battle action with Harrow or Oxford accent, or did they go into the freedom fight speaking their language. carrying in their heart of hearts the love and affection of the people? The greatest liberation struggle which was launched in the middle of the century was led, manned and conducted by people who had no knowledge of English but whose hearts were filled with flaming patriotism and loving passion for the country. It is a defamation of the people when you say that if they had not learnt English, freedom movement would not grown in our country. I know, Madam Deputy Chairman, that even in years when Gandhiji took the stage, he realised that the freedom movement must be brought about in the language of the people, that the freedom rurges should be translated into prac-

tical action by means of a language Which the people understood, there you got the incentive to Rional languages. Poet Rabindranath Tagore gave patriotism and love for their country to the people of Bengal, I can say, in the language of Deople. We had been roused into the flaming patriotism against the British, whether you have in mind the movement which is called the terrorist movement or any other movement, because we got the writings of such men as Foet Tagore and Nazrul Islam in the Bengali language. Therefore, let me say that even in this respect these hon. Members are profoundly taken and wrong. Thev look broblems with their own glasses. They bhink they are in the right, the favbured few, the chosen people of God, and what they think as right is right for the entire people. I think that stage is over now. We are shaping our democratic institutions, therefore we would like the people to be associated as the makers and partiespants of the affairs of our State, and that is not possible unless the flowering of the regional languages Hindi as the Union official language takes place in the country.

Madam Deputy Chairman, it is said that there are people who speak English. Yes, but this is not their mother-tongue. Ι speak English. English is my mother-tongue. not Certainly it is the mother-tongue of the Anglo-Indian community who are also part of the citizens of India. But we are not taking away their right to learn things in their mother-tongue. Every facility should be given to them. If we had not given we should give them, we should give them more I have no doubt in this respect. But to say that just because some members of the Anglo-Indian community speak English, it has become our mothertongue or it has become a national language will be doing offence to our history, to our culture, to everything that is Indian. It is one of the languages which are spoken and used by some sections of the people. Cherish them, preserve them, give them assist-

[Shri Bhupesh Gupta] ance, nurse them, minister to their needs, make them feel that in garden of India where so many languages are flourishing and have blossomed already their language, mother-tongue will have its place, but it cannot have the place of a national language, certainly cannot have place in the context of the Union official language that is given Hindi This is what they should be told Therefore, I say, here again you find that there are only a few people. In the 1951 Census it is shown that of the six crores of literates in India, only 38 lakhs spoke English The number And now in is one per cent latest Census the situation has not materially changed Therefore, it has to be that we have to choose a language and retain it in its preponderant position when it has a historical background of this kind, considering position it occupies in the "eality of Such is the position as I Which language then just indicated are we to choose? Well, only one language merits the support of country and of the people and that is the Hind, language Why? It is because 42 per cent of our people speak that language In four States it is clearly the official language and if you take into account people who speak all the languages enumerated in Eighth Schedule, Hindi-speaking people account for 46 per cent of the entire total, nearly half Naturally, it is historically determined factually asserted as to which should be official language of the Indian Union Can we go back from history? we unsettle-the settled facts of facts established in life and accepted by so many people? It is better to hat'e this language, in every way possible, as our Union language

Therefore, Madam Deputy Chairman, the protagonists of English have no case. This is a vested interest of some people who know English. They want to keep everything to themselves They thrived in the period of the British. Let them not take advantage

of the same position any more. We want our men of letters, our men of science, our technicians to go the universities conducting their affairs in the regional languages. We want this intercourse between the people of one State and another State, between Hindi-speaking people and non-Hindispeaking people, to take place in the Hindi language which is our Indian language We would like to dethrone the English language from its present position and we would like to re-enthrone our own national languages in all their majesty in the throne of our life and culture. That should be our approach

Now, well, let it not be said that a great, and ancient nation like India and a great people like the Indian people got confused about the question of language, did not know how to find their own bearing and did not know a language from their own languages, to make it the official language of the Union

Madam, in this connection, I shou'd like to stress upon one fact that along with it, the regional languages should be promoted in the States They should become the official languages, whether it is Bengali, Tamil, Telugu, Malayalam or Hindi. Well, should be the main official languages everywhere The tempo is also slow. You have in Bengal, for example, certain educated, English-educated, people, selfish in their intellectual outlook, defiant of the interests of masses, people who have lost perspective They like the English languaage to continue in its present dominant position. Let them read Shakespeare and Milton; let them get acquainted with works on science, midicine, art 'and literature as much they like in order to bring them to the masses in the Bengali language, in the language they understand As far as Bengal is concerned, I am ashamed again to say in this House that ours is one of the States where Bingali has not yet in fact been accepted and established as the official language of

the State Only the other day, after therteen years of Constitution, an announcement has been made...

SHRI SANTOSH KUMAR BASU It has been.

SHRI BHUPESH GUPTA Well am sorry for that Imagine, the land of Sarat Chandra, Bankım Chandra and Rabindranath Tagore, such great men of letters and literature could produce better results than these people have done I charge the Congress Government for this failure That is what I would like to Professor say Satyen Bose said that the Bengali language was capable of bringing about the quickest possible transition from English to Bengali by translations and so on We know that it is possible but it is not being done Well, there are people who somehow or other love English in the same way as Romeo was in love with Juliet That is what I say It was a tragedy in private life, the story of Romeo and Juliet Are we going to repeat the tragedy in our public life just because some gentlemen are so madly infatuated with the English language? is what I would say Therefore, I think that the Government have fail-And if you read the Report of the Language Commission, you will find that two dissenting notes are there, one by the late Dr Subbarayan and another by Dr Suniti Kumar Chatterii, again a Bengali What an attack they launched against Hindi Andwanted to make out that unless we had the English language as the all-India language as the language of the Union the country would be ruined I cannot think of such a vast abuse of intellectual powers and so on this Report again you will find how the Government failed in the matter of propagating Hindi Now I khow about all these Hindi Prach ir Samities and so on This Government mismanages things It has mismanaged even our own national language. Over the past fifteen years it had ample opportunities to inspire confidence among the people to make Hindi acceptable to them, with loving care and affection,

in the non-Hindi-speaking But this Government set about the task in such a tardy manner, in such a misconceived manner, that it created in many places hostility, inspired resistence and gave rise to misunderstanding and we are explating for the sins of this omission Therefore, say that we should take the task in all seriousness English must go from its present position, no matter happens I have been to international conferences and so on I must with shame that when we talk among ourselves we have to speak in English because we do not have one language of communication between us, Indian citizens, who come from the and from the North Such is the state of affairs All these things should be put an end to today We have a common language Given the goodwill given the right approach, we can certainly learn it Many more people in the non Hindi-speaking areas understand Hindi than people who understand English there In fact, Ergush is understood by nobody and is misunderstood by many This is the posi-I have seen the protagonists of English I mean the English that they It is better that it is not spoken or talked in in this country. It is an assault on the English language itself, but they would continue it I say, save the English language also

In this connection I would like to say that the regional languages in the States and Hindi at the Union must be official languages. It should allow of many a flower blossoming but at the same time the flowers must be integrated into the schemes of things so that we are one nation It is not merely a sentiment or evoression, it is not something that we talk about, it is not something that we discuss in the Integration Conferences and co on It is something which is established in mutual understanding and exchange of opinions between the peoples living in the South and in the North in the East and in the West, among the various linguistic groups in our country. How can we bring that about unless we have a language of our own? What

[Shri Bhupesh Gupta] language unless we accept is that Hındı and ungrudgingly willingly as that language? Therefore, I say here in all seriousness that this matter must not only be supported here, we must take the cause to the country and make the people understand the significance and importance of it, not only in the context of our living conditions today but also with our eves on the future. That is now we should view this matter.

As far as the other points are concerned, I have one or two words to sav and then I will finish As far as 'may' and 'shall' are concerned, shall discuss this matter. I say that 'shall' should have been utilised here instead of 'may' because the over should not be brought about by violent methods-not in the physical sense, by giving offence to the other people—and the approach should one of mutual accommodation and mutual tolerance If I am sure that I am standing on terra firma on strong ground, certainly I should be confident that I can impart my ideas to other men, those who do not understand Hindi It is possible to do so it will be done and that is how therefore say, English, the way it has been kept, is good, but at the same time I must say that I 'hink much of the fears would have been removed if the word 'shall' had leen used Well, I am not a lawyer in the practical sense of the term, by accident am a lawyer just as Mr V T Krishnamachari is a politician here by accident Now the position is this I think that people in the non-Hindi speaking regions would have been satisfied if you had used the word 'shall' should consider it

As far as Parliament is concerned, Parliament should discuss it. The report should come to Parliament, but before that it should go, not to the State Governments only but more to the State Legislatures. Let them discuss it. You should collect the opinions of the people and bring it along,

and v en you give your final judgment and the President should issue directions according to the opinion of Parliament formulated after considering the opinions of the State Legislatures, and many others concerned through—that Committee which is provided for here. We have an amendment to that effect; therefore I do not speak on this subject either

Madam Deputy Chairman, finally I would like to make another First of all I should like to say that, sirce we have so many languages in our Constitution as national languages, Sindhi should be made a national language and included in the Eighth Schedule of our Constitution I not see as to why Sindhi should be kept out of it Secondly, in Parliament there should be provision simultaneous translation Science and technology make it easily possible to-Why should people not be in a position to speak in their own languages, specially when they are not in a position to speak either in Hindi or in English? Why should others not have the benefit of these speedies being translated to them in the other national languages when they cannot understand these languages? I think this should be done because, in ment, people from among the masses will come-peasants, workers and so on Therefore, Madam, I think should be considered-simultaneous translation into different languages of speeches that are made m different languages when ıt becomes necessary Here, under article 120 cannot speak in Bengali because I can speak in English Why would it be so? I would like to know choose to speak in my mother-tongue, I should be allowed to speak course, sometimes, for some reasons of expediency you may waive the general rule, but this constitutional provision I do not like Why · hould Members of Parliament let you in advance a copy of the speech that they may like to deliver in languages than in Hindi of English? I do not understand that also

should be given the right of equal status. Parliament 15 the Parliament of India, represents the States, represents the people speaking different languages. Therefore, recessary provision should be made. You can make an exception only in respect of Sanskrit. This is another point.

As far as the Union Services are concerned, nobody should suffer, non-Hindi-speaking people should suffer at all, in the matter of recruitment and promotion Again on that we have an amendment, to which we But I think arrangesh.ll return ment should be made for moderation in the examinations. Those who take these examinations for Union Government services in the Hindi language, a language other than their own mothertongue, moderation should be provided for in their favour. As for these who opt to take the examinations in Hindi, they should take a compulsory paper in some other modern Indian language, and in that case also moderation may be provided for But that is how we should balance the situation

Madam Deputy Charman, I do not wish to say anything more. I think the subject-matter can be discussed dispassionately and in an objective manner. I agree with the hon Home Minister and in fact I must say I appreciate the approach of the Prime Minister and the Home Minister although I am not fully satisfied vith everything that has been provided for in the Bill If we discuss the matter dispassionately with the right perspective before us, in mutual tolerance, in a spirit of patriotism and confidence in our future, it should not be difficult for us, given the goodwill and the right application of our ingenuity, to find a complete national agreement over this matter Very nearly they have come to it, I wish they had gone a step or further so that we could have brought about complete unity On questions of principle do not compremise, but on practical questions you compromise, accommodate the other man as far as possible, and I think, if we take this reasonable approach, inflexibility in

regard to principles, namely, that we must have Hindi as the Union Official Language, and flexibility in regard to the practical implementation of the decision, I think it is possible for us, for the entire country, for the people of India speaking many languages in all parts of the country to put their heads together and to arrive at common, agreed, national solution to one of the finest and one of the most significant problems of our times We must live in India in unity; in unity, is diversity. We have provided diversity in the reorganisation of States as linguistic States and given the regional languages the status of Official Languages in the Must we not then find out a media for unity in the whole country? And that is to be provided for by making as speedily as possible, rightly and democratically. Hindi as the Union Official Language

Thank you.

श्री एम० सत्यनारायण उपसभापति महोदया, मेरे मित्र श्री भूपेश गुप्त का श्रग्रेज। भाषण सुनने के बाद मेरी हिम्मत नहीं हुई कि मैं अपने विचार अग्रेजी में रखा। उन्होने हिन्दी का जैसा जबर्दस्त यहा पर ममर्थन किया, ग्रब उसमे बहुत ज्यादा कहना नहीं रह जाता है । मैं इस बिल का समर्थन करने के लिए खड़ा हुन्रा ह श्रीर समर्थन करते समय मुझे बहुत बड़ी खुशा नहीं होता है, ग्रफमोम होता है । श्रफसोस इसलिए है कि १४ साल पहले यह भाषा का मामला हमारे सामने संविधान सभा मे एक बर्ग के छत्ते जैसा खडा था। उस वक्त किमी भी तरह में हमने सम्भाल लिया, बहुत ज्यादा बहुस करने के बाद, श्रापस मे बहुत ज्यादा धीगा भीगो होने के बाद, लोगो के विचार समझने के बाद. देश को शान्त करने के लिए, श्रपने को शान्त करने के लिए सब लोग एक फैसले पर पहचे श्रौर एक फैसला किया । वह फैसला हमारे संविधान में लिखा है, जो साफ है और

[श्री एम० सत्यनारायण] जिस के ऊपर इस वक्त चर्चा हो रहें। है। वह नवें अन्च्छेद में विवरित है और यह नवां ग्रनुच्छेद पढ़ने से पता चलेगा कि देश की भाषा का समस्या पर हमने पूरी तरह से विचार किया श्रौर विचार करने के बाद यह निश्चय किया कि हमें ग्रपने। भाषात्रों को कैसे बढाना चाहिये ग्रौर ग्रन्य भाषात्रों को जोड़ने के लिए कड़ी का निर्माण करना चाहिये। जैसा श्रापको मालुम है कि हमने ३५१ धारा में साफ बता दिया था कि हिन्दी जिसका विकास, जिसका प्रचार देश में होना चाहिये, उसको पूरा करने का काम संघ सरकार को सौप दिया गया है, ताकि सघ सरकार समुचे देश को देखते हुए, समुची भाषाक्रों को देखते हुए जिस कदर, इसका प्रचार करना चाहिये, बढाना चाहिये; विकास करना चाहिये, वहां किया जाय । लेकिन बड़े भ्रफसोस की बात यह है कि इन १३ सालों में हमने जो काम किया, वह बिल्कूल काम ही नही हुआ, अपूर्ण ही नही बल्कि काम की बात हमें मालूम नही हुई। इसका कारण यह है कि जिस वक्त हम लोग इसके ऊपर मोच रहे थे, उस वक्त हम लोग एक बहुत बड़े विचार ग्रौर बात के ऊपर ध्यान न दे सके। वह बात यह थी कि हमारे देश की जो कड़ी-भाषा है, जो जोड़ने वाली भाषा है, वह तब तक नहीं बन सकती जब तक हमारे देश की प्रान्तीय भाषाग्रों का विकास पूरी तरह से नहीं होगा । प्रान्तीय भाषाएँ हमारी दुष्टि में थीं ग्रौर हमारा वह क्लाज साफ बतला देता है कि यह हिन्दी--जो मैं अप्रेज़ी में आपके सामने पढ कर सूना देना चाहता हैं :---

"It shall be the duty of the Union to promote the spread of the Hindi language, to develop it so that it may serve as a medium of expression for all the elements of the composite culture of India and to secure its enrichment by assimilat-

without interfering with genius, the forms, style and expressions used in Hindustani and in the other languages of India specified in the Eighth Schedule, and by drawing wherever necessary or desirable. for its vocabulary, primarily on Sanskrit and secondarily on other language."

इससे साफ मालुम होना चाहिये कि जिसको हम युनियन की भाषा बनाना चाहते हैं, वह हमारी प्रान्तीय भाषात्रों का सहारा लेकर, उनकी मदद लेकर, उनको साथ लेकर उनके सम्पर्क में रह कर बढेगी । श्रगर हिन्दी प्रान्तों की भाषा नहीं बनेगी, हिन्दी प्रान्तों की भाषा होकर नहीं बढ़ेगी और प्रान्तों के सम्पर्क में नही रहेगी, तो वह हिन्दी हमारी आब इँडिया या ऋखिल भारतीय भाषा नही होगी । यह इसमें साफ कहा गया है । बहुत से लोग यह मानते है कि एट्थ शैड्यूल में हमने जो १४ भाषात्रों का जिक किया है वह नेशनल लेग्यएंज के ख्याल से हमने उसको किया है। बात तो साफ इसमें यह है कि १४ भाषात्रों का इसमें जो जिक है वह १४ भाषाएँ हिन्दी को मदद पहँचाने के लिये वहां पर रखी गई हैं ।

श्री सन्तोष कमार बस् : कैस होगा ?

श्री एम० सत्यनारायण : कैसे होगा, इसमें जो कहा गया है उसको मैं समझता है श्रीर जैसा कि मै समझता है, मैं श्रापके सामने रख रहा हैं।

रि४ भाषाएँ हमारे देश की प्रान्तीय भाषाएँ हैं ग्रौर जो बहत ही ग्रन्छी ग्रौर विक-सित भाषाएँ है जिनके सहारे से हिन्दी ब्रागे बढ़ेगी श्रीर बढ़ते बढ़ते दो चीजों का ख्याल इसमें रखा गया है। एक तो इसमें यह कहा गया है कि हिन्द्स्तानी नाम का, उस समय जो विशेष रूप से हमारे सामने विवाद था, उस विवाद को दूर करने के लिये हिन्द्स्तानी नाम की भाषा में जो जब्द ग्राये, जिस तरह के श्रल्फ़ाज उसमें श्राये, उन सब को भी हिन्दी में 1875 Official Languages ले लेना चाहिये। यह कह करके कि हिन्द्स्तानी इस देश की भाषा नहीं है, उसमें में कोई शब्द नहीं ले सकते, उसे भ्रलग नहीं करना चाहिये। एक यह खपाल था। दूसरा ख्याल यह था कि १४ भाषात्रों का हमारे देश मे जैसे जैसे विकास होता रहेगा, वह विकास युनियन सरकार की तरफ में ग्रोरं साथ साथ प्रान्तीय मरकारो की तरफ से जो होता जायेगा, उसके साथ नाथ हिन्दी भी बढ़ेगी। यह कहा गया कि इसी तरह से हमारे देश की भाषाए बढ सकती हैं। इसमे यह नहीं कहा गया है कि ये नेशनल लैंग्यएनेज हैं स्रौर स्रॅंग्रेजी को भी इसमें जोड दिया जा सकता है । इसलिये ऋँग्रेजी को भी इन १४ भाषास्रों मे जोडने का कोई स्रर्थ नही रउना, क्योंकि जैसा कि द्यापको मालुम है, मिवधान में दो ही जगह पर एट्थ शिड्यूल का जिक आया है, एक तो धारा ३५१ मे अत्या है स्रोर दूसरा पालियामेटरी कमीशन के निर्माण के सम्बन्ध मे ग्राया है,-जिससं कि यह साफ मालूम हो जाय। ये बडी ख्ली की बात है कि यद्यपि हमने हिन्दी को बढाने के लिये चौदह भाषाग्रों का जिक्र इसमे किया लेकिन इन तैरह सालों मे, पन्द्रह सालों मे, इन चौदह भाषायों को खूब ग्रन्छी तरः से बढाने के लिये जो सबसे पहला काम होना चःहिये कि चौदह भाषात्रों का ऋपना ऋपना एक अध्यय रहे, अनना अपना एक राज्य रहे, इन चौदह भाषात्रों को ख्याल में रखते हए हमने अलग अलग भाषावार राज्या मे **भ्र**पने देश को बाटा । यह दूसरा कदाम है । इस कदम का ख्याल रखते हए हम आयाज यह पश्चाताप नहीं करे, हम आज यह दुख प्रकट नहीं करें कि हमने हिन्दी को कडी, यानी भाषास्रों को जोडने वाली एक सहयोगी भाषा के तौर पर, उस हद तक नही पहुँच। या जिस हद तक हम पन्द्रह माल में पहुँचाने की उम्मीद रखते थे। ऐसा कोई अफ्रमोस आज करे, तो यह समझना चाहिये कि पन्द्रह पालों में हमारे

सामने जो काम था वह इतना जनदा था कि

उस कार्य के वास्ते जितना समय हम दे सकते

थे, उतना समय हम दे नहीं सके। दूसरी बात

यह है कि यह हो नहीं सकता कि जब तक इन सब भाषाओं को अपना राज न मिले तब तक उनका विकास भी बराबर होता जाय । अब यह स्थिति आ गई है कि तेरह साल के बाद श्रब हमारे सामने वारा ३५१ के अनुसार हिन्दी भाषा को बढाने के वास्ते, उसका विकास करने के वास्ते प्रान्तीय भाषात्रों का पूरा पूरा सहारा मिल गया है और उस सहारे से हिन्दी को आगे बढाना चाहिये। उस सहारे को लेते समय हमारे लामने जो सवाल स्रात है उनमें सबसे बड़ा सवाल यह है कि हमारे यहां दो तरह के दल इस समय मौजूद है जो कि एक दूसरे के साथ बराबर टकराते रहते है, एक दूसरे के साथ टक्कर लगाने रहने है। एक नो हिन्दी को आज ही हमारे देश की राजभाषा बनाना चाहिए, ऐसा दल है ग्रीर किसी भी हालत में हिन्दी को हमारे देश में राजभाषा बनाएं तो देश की इस समय जो एकता है वह ट्ट जायगी, इस वास्ते हिन्दी की बजाय म्रंग्रेजी को बनाना चाहिये, यह दूसरा दल है। यह दल जिस प्रान्त से मैं म्राता हू, उस प्रान्त में बहुत ही जबर्दस्त है ग्रीर वह दल बराबर इस बात को कहना रहता है कि हिन्दी ग्रगर हमारे देश मे ग्रा गई तो हमारा देश टुटेगा स्रोर देश की एकता टुटेगी। मै इस बात को बहुत समझने की कोशिश करता हूं, ग्राज ही नही बल्कि चालीस साल से मैं इसकी समझता ग्रा रहा हूं ग्रीर इसी ख्याल से इन चालीस सालों में हिन्दी के माथ साथ प्रान्तीय भाषात्रों को भी सिखाने का पूरा प्रबन्ध हमने ग्रपने सगठन में किया । किसी भी व्यक्ति की हमने ग्रब तक हिन्दी नहीं सिखायी, जिसको म्रपनी भाषा म्रच्छी तरह से नही म्राती है। श्रपनी भाषा मे जब तक वह निष्णात नहीं होगा, हिन्दी मे भी निष्णात नही हो सकता। इस वास्ते हमने दोनो भाषात्रो को साथ साथ स्म्बाया । मै गृह मन्त्री का बहुत ही आभारी हं कि उन्होंने दक्षिण भारत के कार्य का यहां पर जिक्र किया है और दक्षिण भारत के कार्य

Bill, 1963

## श्री एम० सदयनारायण]

का जिक्र जो किया है, वहा पर चालीस वर्षों में हजारों लाखो ग्रौर करोडों नोगों ने जिस तरह में हिन्दी मीखी है उससे उत्तर भारत के लोगों को हर्प होना चाहिये कि उसमे उन नोगों ने जो समय लगाया, जिननी अक्ति लगाई, जितना पैसा उन्होने लगाया पूरी तरह से ग्रपनी तरफ से लगाया श्रीर करोडो रूपया उन्होंने उसके लिये खर्च किया और वहा पर वर्षो उन्होंने यह काम किया, जिस नजारे को हमारे गृह मन्त्री ने उस रोज देखा वह नजारा ऐसा है कि वह एक बहती हुई नदी है, उस रोज उन्होंने जो देखा उसके पहले भी उतने ही हजार उसमें दो माल, चार माल या पन्द्रह माल पहले भी, देखने मे आते थे। वहा पर यह धारा हिन्दी की वह रही है लेकिन ग्राज म्शिकल यह है कि जितनी इसमें जल्दी मचाई जायेगी उसमे उतना उसका नुकसान होगा। हर एक काम ग्रपने समय पर हो जाता है। समय के माथ लड़ने बाल अपनी मारी शक्ति नगाये जिससे समय के ब्रांदर काम कर सकें, लेकिन नमय इतना हमारे सामने थोडा है भौर काम इतना ज्यादा बडा है कि समय के अन्दर सभी काम हम लोग नहीं कर सकते। इस बास्ते यह काम ज्यादा वक्त लेगा तो लेगा, नेकिन ग्राज स्थिति यह है कि जिस वक्त इस बात के ऊपर चर्चा हो रही थी यह मोचा गया षा कि अपने उत्साह को खयाल मे रखते हये इम १५ साल में इस काम को खत्म कर सकेंगे भौर हिन्दी को राजभाषा की गद्दी पर हम बिठला सकेंगे। आज अफसोस यह है कि १५ साल तो करीब हो गये, १३ साल हो चुके है भ्रौर भ्राज हम यह उम्मीद लेकर चले है कि दम माल में ग्रीर ये दो माल लेकर १२ साल में यह काम हम लोग कर सकेंगे। मुझे तो ऐसा मालूम हो रहा है कि इन १५ मालो मे नहीं बल्कि यह कहा जाय कि १३ माल घव हम यह काम नहीं कर पाये तो आगे इन १२ सालों में हम इस काम को सम्पन्न कर सकते हैं इसमे मझे सन्देह हो रहा है और अन्देह

इमलिये हो रहा है कि भव तक केन्द्र की मरकार को जिस दक्षता के माथ ग्रौर जिस चस्ती के माथ इस काम को आगे बढाने का कदम उठाना चाहिये, उन्होंने उसको उठाया नही । उठाया नहीं तो इसकी शिकायत होनी चाहिये, लेकिन शिकायत तो मैं नहीं करना चाहता क्योंकि उनके पास कार्य कई तरह के दूसरे थे, लेकिन इस बिल को पारित करने के बाद श्रगर १२, १३ साल के बाद ही इस प्रस्ताव कां लेकर इस पालियामेट के मामने ग्राये कि इन १२ मालों में भी वह काम नहीं हो सका, १५ माल और बढना चाहिये, तो इस समय हमारे मामने जो स्थिति है वह स्थिति नहीं रहेगी, इससे भी भयकर स्थिति हमारे सामने खडी हो जायेगी। वह स्थिति यह होगी कि श्राज हिन्दी श्रीर अग्रेजी इन दो चीजों मे एक बहुत बड़ी टक्कर चल रही है, लेकिन उस वक्त देश की १४ भाषाएं श्रीर हिन्दी के बीच बहत बडी टक्कर चलगी । यह मैं ग्रापके सामने स्पष्ट कर देना चाहता हुं। ग्राज भले ही श्रंग्रेजी की तरफदारी हम लोग करे, लेकिन श्रंग्रेजी इस देश में श्राज चल नही रही है. यह स्पष्ट रूप में मैं भ्रापस कहना चाहता हूं। श्राप किसी भी लेजिस्लेचर में जाये, मद्रास जो श्रग्रेजी की इतनी तरफदारी करता है, भाज एक भी फीसदी मद्रास ग्रसम्बली में अग्रेजी बोलने वाले नहीं है। वहां पर पूरी पूरी तमिल चलती है। ग्रान्ध्र प्रदेश में या केरल में या कर्नाटक में किसी भी जगह ग्राप जाये, वहा पर वहा की भाषा चलती है।

SHRI BHUPESH GUPTA: But in Bengal some Ministers refuse to speak in Bengali.

SHRI M. SATYANARAYANA: That is his privilege to speak in any language.

वैसे ही यू० पी० मे, बिहार में, राजस्थान में या किसी भी असम्बली में आप जाये, सिवाय अपनी मातृभाषा के, अपनी प्रान्तीय भाषा के, किसी और भाषा में वे चल नहीं सकते। इसलिये उस वक्त हिन्दी कहां रहेगी! 187)

उम वक्त तक प्रग्रेजी धीरे धीरे इलती चली जानेगी. सिर्फ सेटर में रहेगी घौर सेटर में भी इने गिने लोगों की रहनी नौट गाइ 1 इने गिन लोग वहा में ग्रा करके यहा मेटर मे अग्रेजी का नाम ले कैरके, अग्रेजी का बल ले बरके विभो भी तरह का झगडा पैदा करे तो इस देश के लिये वड़ी भयानव रिथिति होगी। इसलिये उत्तम यह है कि कल ही से हमे यह काम शरू कर देना चाहिये कि हमारे देश की सहयोगी भाषा हिन्दी और प्रानीय भाषात्रों के बीच में किस तरह से मेल जील बैठाया जाये । इसके लिये मैं भ्रापके सामने कुछ मुझाव रखना चाहता ह। एक तो मुझाव यह है कि चाहे भने ही हम लोग इस देश मे लाखो हिन्दी पढाने वालो को तैयार करे, जैसा कि हम लोग तैयार करते है, लेकिन उससे हिन्दी राजभाषा नहीं बन सकती। हिन्दी राजभाषा तब बनेगी जब कि कोई भी व्यक्ति हिन्दी में काम करने के लिये ग्राये तो उसकी शिक्षा में हिन्दी का म्थान हो, उसकी बोलचाल में हिन्दी का स्थान हो, उसके सम्पर्क में हिन्दी का स्थान हो भीर उसके नाम करने की जगह पर हिन्दी का स्थान हो। उनक साथ जब तक हिन्दी का सम्पर्क नहीं होगा तब तक हिन्दी को उस मात्मविश्व।स के साथ वह प्रयोग नहीं कर सहगा, जिस श्रात्मविश्वास अ साथ हिन्दी का प्रयोग करके दह हिन्दी वालो । मामने खडे हा करके यह कह सकता है कि हम भी उतनी ही अच्छी हिन्दी जानते हैं जितनी भच्छी हिन्दी भाप जानते है। भाज एक बहुत बड़ा भारी भय हिन्दी भौर भ्रहिन्दी वालो ः बीच मे हो गया है। एक तो हिन्दी वालों के बीच में यह भय हो गया है कि अप्रेजी बहुत अच्छी तरह से पढ-लिख कर दक्षिण भारत से जो लोग आते है और अंग्रेजी में काम करते हैं उनके साथ अगर हमको अग्रेजी मे काम करने क लिये कहा जाये ता हम उनके साथ टक्कर नही ले स्कते। बात तो सच यह है कि आज अभेजी दाक्षण भारत मे आज तक के आकड़ों से भी

वहा के लोगों की साक्षरता के अनुपात में कम है बनिस्बत उत्तर भारत के।

उत्तर भारत में खास करके पजाब मे माक्षरता । अनुपात मे अग्रेजो आज १०० मे १३ लोग बोलने हैं जहा वि दक्षिण भारत मे १०० मे प्रलोग ही ऋग्रेजी बालते हैं इसलिये अग्रेजी का अधिक में अधिक प्रचार साक्षरता ने प्रतुपात में पजाब में है, ये जी • में है और बगाल में है, दक्षिण भारत में बहत मन है। ये सब बाते ग्रापको ग्रानडो से मालम हो सकती है, कोई अगर देखना बाहे तो श्राफिशियल लैगएज कमीशन की रिपोर्ट मे देख मकता है, सेसम रिपोर्ट मे भी देख सकता है और किसी भीर जगह भी देख सकता है। तो यह समझना विल्कुल गलत है कि दक्षिण भारत मे प्रविक्तर लोग म्राग्रेजी जानते है इसलिये ग्रंग्रेजी चाहते है। हा. यहा श्रानं वाले अग्रेजी जरूर जानत है भीर यहा भाने वाले भग्नेजी जरूर चाहते है, क्योिक वे हिन्दी मे अच्छा काम नहीं कर सकते है। लेकिन मै कहगा कि मै कई ऐसे प्राई० ए० एस० म्राफिसमं का जानता हु जो कि उतनी ही अच्छी तरह से हिन्दी में काम कर सकते है जिननी ग्रच्छी तरह में ग्रग्नेजी में काम करते है, वे हिन्दी में लिख सकते है, हिन्दी स**म**झ सकते है, हिन्दी म समझा सकते हैं भौर हिन्दी मे काम कर सकते हैं, जेकिन हिन्दी में काम करते समय उनको वह विश्वास नहीं मिलना है जो कि उनको भ्रग्नेजी में काम करते समय मिल सकता है। इसलिये इस वजह से हिन्दी का विकास उतना नहीं हुआ कि इत्मीनान के साथ हिन्दी का उपयोग हो सके। उनमे यह विश्वास नही होता है कि जो मै कह रहा ह वह वही कह रहा हू जो कि मै कहना चाहता ह ग्रीर हम जो समझाते है उसको दूसरा भी समञ्जता है या नहीं, इसके लिये उन्हें विश्वास नहीं है। तो जब तक ऐसे विश्वास के साथ हिन्दी का विकास नहीं हो तब तक हिन्दी [श्री एम॰ सत्यनारायण]

राजभाषा नहीं बन सक्ती है, यह स्पष्ट ब्रात है। तो इसको राजभाषा बनाने के बाद कई तरह के कार्य करने की श्रावश्यकता है श्रीर बह कार्य श्रभी तक हम नहीं कर पाये हैं।

र्दिस बारे में सबसे पहले मैं यह मुझाव रखना चाहता हं कि हमारी यूनिवर्मिटी ज में यह स्विधा हो--हर एक युनिर्वामटी में चाहे वह कर्नाटक में हो, तामिलनाद में हो श्रीर चाहे करल में हो, किमी भी यनिवर्मिटी में हो, मेंट्ल गवर्नमेंट ऐसी कोशिश करे कि वहा जो लोग हिन्दी माध्यम से बी० ए० पास करना चाहें उनको उस तरह की सृविधा मिल जाये। अंग्रेजो के द्वारा करना चाहें तो श्रं थेजी में करने की स्विधा हो, हिन्दी में करना चाहे तो इसमें करने की सुविधा हो श्रीर प्रान्तीय भाषा में करना चाहें तो प्रांतीय भाषा में करने की मुविशा हो। जब तक तीनों भाषाय्रों में माध्यम के तौर पर उनको शिक्षा प्राप्त करने का मौका नहीं मिलेगा तब तक वे हिन्दी में ग्रच्छी तरह से काम करने का विश्वास नहीं पा सकते है और यह विश्वास उन्हें नही हो सकता है कि मैं हिन्दी अच्छी तरह से जानता हूं । यूनिवर्सिटी ग्रांट्म कमी-शन इस काम को कर सकती है। होम मिनिस्टी इस काम को कर सकतो है, एज्केशन मिनिस्ट्री इस काम को कर सकती है, ये दोनों करना चाहें तो यह श्रामानी से हो समता है, यह मुश्किल नहीं है। आज सारा एजूकेशन यूनि-वर्सिटी ग्रांट्स कमीशन द्वारा नियंत्रित हो रहा है और भ्रगर वह इस चीज को भ्रपने अपर ले लें स्रोर जहां कहीं भी हिन्दी मीडियम के कालेजेज हों जो कि वहां की युनिवर्सिटी से एफिलियेटेड हों श्रीर उनमें हिन्दी मीडियम के द्वारा बी० ए०, एम० ए० या लॉ या ह्य मैनिटीज के जो सबजैक्ट्स हैं कम से कम उनमें हिन्दी मीडियम के जरिये जो ज्ञान प्राप्त करना चाहें उनको इसके लिये मौका दे दिया

जाये, तो बहुत सुविधा हो सकती है और यह बहुत ग्रामानी में हो महता है । महमें बड़ी मुश्किल यह है कि अगर दक्षिण भारत में कोई व्यक्ति यह समझे कि मैं हिन्दी बहुत श्रव्छी तरह से जानना हं तो चूंकि वहा पर हिन्दी बोलचाल की भाषा नहीं है, इसलिये हिन्दी के बोलचाल की भाषा न होने की वजह में उनको पुस्तकीय भाषा ही आ जाया करतो है, वे बहुत अच्छी तरह से परीआयें पाम कर लेते हैं, ग्रच्छे ग्रच्छे गब्द जानने हैं, ग्रच्डे ग्रच्डे व्याख्यान मृत सकते हैं श्रीर समझ मक्ते हैं. लेकिन ग्रच्छे ग्रच्छे व्याख्यान दे सकते । इसके लिये नया किया जाये यह तो सम्भव नहीं है कि हिन्दी प्रान्त के लोगों को दक्षिण भारत में ले जाकर बैठाया जाये. यह भी सम्भव नहीं है कि दक्षिण भारत से ले जाकर लोगों को उत्तर भारत में, हिन्दी प्रान्तों में, रखा जाये । यह मम्भत्र नहीं है नेकिन इस देश में आज यह नम्भव है कि वहा के हजार हजार, दो दो हजार अच्छे अच्छे लोगों को उत्तर भारत में लाकर पढाया जाये स्रीर वैसे हो हजार हजार, दो दो हजार सब्बे श्रच्छे विद्यार्थियों को उत्तर भारत से ले जाकर दक्षिण भारत में पढ़ाया जाय । मगर मच्बी बात तो यह है कि हमारा हिन्दी का जो काम हो रहा है वह ग्रहिन्दी वाले कर रहे है, लेकिन हिन्दी वालों ने किनना काम किया है, कितना क्या किया है ? उन्होंने कहा कि मेरी भाषा दूसरी दीख रही है--ऐसा वह मानते हैं, ऐसा मानने से ही बहुत बुरा ग्रसर पड़ रहा है । जब हम लोगों ने हिन्दी के प्रचार का काम किया तो कभी हमने यह नहीं सोचा कि हिन्दी देश की कोई पराई भाषा है, हमने सोच। कि हिन्दी मेरी अपनी भाषा है और उसे अपनी भाषा की तरह सीखना आवश्यक है--जैसे कि हमने संस्कृत सीखी । संस्कृत भी इम देश में ऐसी कैसे बनी ? संस्कृत किससे बनाई गई ? पंजाब की नहीं, यु० पी० की नहीं, बिहार की नहीं बल्कि समुचे देश की भाषामीं को लेकर के उसमें से जो निचोड़ निकल सकता है उसको ने करके उससे उसका साहित्य बना,

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उसको भाषा बनी, उसके शब्द बने । एक मिसाल ग्राप लेना चाहे तो एक मिसाल हम ले सकते है, ''ग्रमर कोष'' एक पुस्तक को ले लीजिये जिसमे लिस्ट ग्राफ सिनानिम्स है, जिसमे हिन्दुस्तान की सभी भाषात्रा के दाब्द भरे हुए है, वे इसलिये नहीं है कि वे सस्कृत के बब्द है, किसी भी भाषा की ले लीजियेगा उसका कोई न कोई सिनानिम वहा पर मितेगा । तो श्रमर कोव मे श्रमरसिह ऐसा इमलिये कर सके कि उनको पूरे हिन्दुस्तान का खयाल था, पूरे हिन्दुम्तान का दृश्य जनके मामने था, पूरी शक्ति लगा कर उन्हीने मम्चे देश की भारतीय भाषात्रो को सीख करके सब शब्दों को बटोर करके उनसे ऐसा कोष बनाया । ऐसा काम हिन्दी तालो ने कितना भिया है ? यह काम उन्ही के करने क, है। देश, की जा भ।षाणे है--सिर्फ क, ख, ग सीखन से काम नहीं चलेगा वलिक भिन्न भिन्न प्रान्तो मे जाकर वहा पर वर्षो रहे ह्यों उनसे भाषाये सीखे श्रौर उन्हें सीखने क बाद उनका जो माहित्य है, उसका ग्रपनी भाषा मे श्रन्वाद करे ग्रार उनका ग्रन्वाद करना ही काफी नहीं है बल्कि उनका प्रचार करे, बै ऐमा करे ताकि हिन्दी भाषा मे भी भिन्न भिन्न भाषाम्रो के शब्द माकर के म्रपना घर बना सके और तब जब कोई ग्रहिन्दी वाला मीखेगा तो यह मोचेगा कि इतमे मेरा साहित्य है, इसमे मेरी भाषा है, यह मेरा ज्ञब्द है और वैसे ही हिन्दी वाले भी समझेगे कि यह भी मेरा है, वह भी मेरा है, सन्चे दश की जितनी भाषाये है सब मेरी है। यह चीन जब तक हमारे सामने नहीं आयेगी तब सक यह जो इटेग्रेशन करना चाहते है, जो एक दूसरे को मिला करके देश में एकता पैदा करना चाहते है, वह हो नहीं सकता 📈

भाषा जो है वह मनुष्य के लिये एक बहुत ग्रभिमान की ही वस्तू नही, प्रेम की ही वस्तु नहीं बत्कि उसके चाहने की वस्तु है, एक कुट्मब की वस्तु है, किन्तु कुट्मब की वस्तु युद्म्ब तक ही सीमिन नहीं रहे, शपने इंद-गिर्द तक ही मीमित नहीं रहे बल्कि समूचे देश. तक सीमित हो जाये ग्रीर इस देश के हर एक माधारण से साधारण व्यक्ति तक पहुच जाये, इसे जब तक इतने विस्तृत समाज मे ले जाने की कोशिश नहीं करेगे, तब तक हमारे देश की एकता बनी नहीं रह सकती।

यह एक बहुत ही बड़ा काम है, ग्रसा-धारण काम है, साधारण रूप से चल नही सकता है। यह गवर्नमेट ही नहीं कर मकती विल्क दूसरे लोगों को यह काम ज्यादा से ज्यादा करना चाहिये। मैं गृह मन्त्री से खास नार पर कहगा कि इस कार्य को देखे--यद्यपि यह कहा गया है कि यह सेट्रल गवर्नमेंट की ड्यूटी है, लेकिन सेट्रल गवर्नमेट की ड्यूटी यह है कि हजारो सार्वजनिक सम्थाग्रो को, सार्वजनिक कार्यकर्तात्रो को प्रोत्साहन देकर यह कार्य ग्राप कराये तो यह बहुत ग्रामानी से होगा, लेकिन आप अपनी तरफ से अफसरो को भेज कर यह काम कराने की कोशिश करेगे तो एक जगह से यह पुकार उठेगी कि सैट्ल गवर्नमेट द्वारा हमारे ऊपर यह भाषा थोपी जा रही है। भाषा थोपी कहां जा रही है ? यह कहा जा रहा है कि हम लोगो ने हिन्दी को अपने देश की राजभाषा मान लिया, सर्व-माधारग की भाषा मान लिया श्रीम भाषा मान लिया, लेकिन मुश्किल यह है कि कुछ। राज्य ऐसे भी है कि जो उसको वालैटरी तौर पर पढाना चाहते है, लेकिन उसे कम्पलसरी नहीं बनाना चाहने हैं। हमारी समझ मे नहीं ग्राता कि कम्पलसरी न बनाने का क्या खयाल है--जर्बाक हमने मान लिया है कि युनियन के हम नागरिक हैं, उनके साथ मिले रहना चाहते है भौर हम यहा पर पार्लियामेट के मेम्बर्स भेजना चाहते है जब ऐसा मानते है कि समुच। देश एक है, तो इतना होते हुए हिन्दुस्तान की भाषात्रों को जोडने की जो कड़ी हो सकती है उसको ग्रगर वह सीखना नहीं चाहे, उसको ग्रलग रखना चाहे, तो देश के साथ कि न द्रोह करते नही है। पता नहीं कि इसमें पालिटिक्स किस तरीकें की है जो कि वहा के नागरिको को

[श्री एम० सत्यनारायण] नकसान पहुंचाने के लिये है--हमारी समझ मे नही माता है ? इसलिये ऐसे लोगो के चंगल मे साधारण से साधारण नागरिक न फसे इसके लिये ग्रधिक से ग्रधिक प्रचार करने र्का ग्रावश्यकता है। ग्रब वहां पर सार्वजनिक तौर पर जो कार्य हो रहा है उसके कार्य करने वालों में यह ताकत नहीं है कि वहां की पालि-टिक्स के साथ वे लड सकों, ग्रगर वे लडें तो बहुत मुमिकन है कि वे खुद तबाह हो जायेगे इसलिये यहा सेट्ल गवर्नमेट की यानी केन्द्रीय सरकार की शक्ति की श्रावश्यकता है ग्रीर वह शक्ति जैसा कि मैं देख रहा ह ग्राज के गह मन्त्री में है-- उनमें वह सारा विवेक है, सारी ताकत है, उनका इसके प्रति प्रेम है, सतुलन है भ्रौर उसको स्रागे बढाने की शक्ति है स्रौर खुशिकस्मती से वह इस भाषा को बहुत भ्रची तरह से जानते हैं, इससे ही नहीं बल्कि हिन्दुस्तान की सभी भाषात्रों से उनको प्रेम है। इस दष्टि से मैं ग्रांशा रखता हं कि ग्रागे के तीन चार साल में ही हमारे देश मे कुछ ऐसी योजना बनाई जायेगी जिससे कि हमारे देश की भाषात्रों का एक बहन ही ग्रच्छा उपयोग हमारे सार्वजनिक कार्यों में हो सकेगा भीर हिन्दी जो हमारी सहयोगी भाषा है वह बहत ग्रच्छी तरह से चल सकेगी।

भव इसमें जो म्रलग मलग चीजे दी गई है जो कि लाइयरों के हाथ में है उसके बारे में उन्होंने बातचीत की है, मेरा काम तो हिन्दी को फैला करके उसको ग्रगले दस माल में इस योग्य बनाना है कि फिर हमारे सामने सरकार कोई ऐसा बिल न लाये श्रीर इसमें "मे" होना चाहिये या "शैल" होना चाहिये इस तरह की चीजों के ऊपर बहस करने का कोई मौका न श्राये--ऐसा मैं विश्वाम रखता हं।

उपसभापति महोदया, मैं भ्रापका बहत शुक्रिया अदा करता हूं कि ग्रापने मुझे इतना टाइम दिया ।

SHRI C. N. ANNADURAI (Madras): Madam, while I was hearing the lucid

explanation offered by the Home Minister, I was almost convinced of his ability in tight-rope walking. He has tried to present the present Bill as the best convenient measure could be thought of under the present circumstances and he has made it also appear to be as harmless as possible, but permit me to say that after the clarification offered by the Home Minister here and elsewhere, I stand unconvinced. I rise to oppose this Bill, conscious of course of the numerical factor-the political arithmetic working in this Assembly but I think apart from political metic, this august House will some attention to political ethics and democratic liberalism, for cracy does not merely mean majority rule but it means fundamentally, also recognising sanctifying and safeguarding minority rights and minority sentiments. That is why I think—even though I am alone or, if I may take my colleague Prof. Ruthnaswamy along with me-I cannot find any other support in any part here. The Home Minister has stated that we in the opposition side strike at one another. This is a problem wherein everybody else strikes at me and yet I think I would be failing in my duty if I did not present what I feel sincerely before this august assembly. Therefore it that I sav that I am thoroughly dissatisfied with the present Bill. I am dissatisfied with the present Bill because it does not satisfy the sentimental objection raised to Hindi being made the official language and that sentimental objection comes not from a small part of India but from the southern side of India as a whole. Of course, my hon. friend, Mr. Bhupesh Gupta, especially today he wanted to drive out English therefore, he was very harsh in presenting English, even the romantic characters of Shakespeare like Romeo and Juliet were presented in a very harsh manner, but let me remind him that I am proud of Tamil and I am not as proud of English as I am of Tamil and in my State Tamil is the

official language. Mr. Gupta's friends ought to have informed him that make English speeches only here and in my State I speak in Tamil. I speak and write in Tamil in my Though it is run by the Congress, as far as language is concerned, have made Tamil as the official language and they made Tamil also the higher medium of instruction ın classes. I would very much like my friend, Mr. Gupta, to influence Government as I have to a certain extent influenced my Government.

SHRI BHUPESH GUPTA: Sorry, 1 cannot.

SHRI C. N. ANNADURAI: I sympathise for his inability but I would like to tell him that I plead for English, I speak for English not because I am enamoured, not because I think English ought to be given a higher place than my own mother tongue I plead for English just because it is the most convenient tool, it is the most convenient medium which distributes advantages or disadvantages Very many arguments been advanced to say that India has got to have a common language and if that base is accepted, one of the Indian languages alone can become the common language. Nobody doubts if India is a unitary State this argument is logical India is a federal State. Indian society is plural, our political system is composite and in a plural society and a composite political system, to plead for a single common language will, I think, create injustice unawares, create handicaps unawares to some section of the ciety. That is why the rudimentary misunderprinciple—nobody can stand that and nobody need offer more explanation for having a common language-becomes impracticable. India is not a country. India consists of various ethnic groups, India consists of various language groups and India has been termed very correctly as a sub-continent and therefore it is that we are not able to find out that common working medium as far as official language is

concerned. Even today my hon. friends of the Congress would forgive me for saying that the Congress has presented and the Government has accepted two National Anthems. Vande Mataram and Jana Gana Mana. Neither of these two National thems are of Hindi language. come, just as my friend, Mr. Gupta, comes, from Bengal. That shows that whatever may be the claim that the hon. Home Minister may make that Hindi has progressed very much, how can I be compensated when I am told progressive that Hindi is becoming when I have got a language five thousand years old and when I am not able to make that language the official language of India?

I will say that of all the languages, barring Sanskrit which has become a dead language, Tamil consists of literature that goes back to five thousand I may tell, Madam Deputy years. Chairman, for the information of the House that the President is going over to our part of the country to release the English edition of the ancient Tamil work TOLKAPPIYAM. TOL-KAPPIYAM is a grammatical written more than three thousand years ago. We possess such an inheritance. Let not my friend Bhupesh Gupta, feel that we are acting like some toadies and, therefore, we want English. No. He has stated that he pleads for Hindi and he wants Hindi to become the national language and official language and yet he did not attempt to learn Hindi and speak in Hindi.

Shri BHUPESH GUPTA: I did not have the time.

Shri C. N. ANNADURAI: But he had time to learn Das Capital; he had time to learn the underlying difference between Russian Communism and Chinese Communism. He has had time for reading everything except Hindi and yet he spoke for Hindi here and had a dig at others saying that Shri C. Rajagopalachari said something at a big meeting. It was not so awkward as he has presented. I sat by his side when he addressed the meeting.

SHRI BHUPESH GUPTA: I read out "The Hindu". I did not know what he said. I read from "The Hindu."

SHRI C. N. ANNADURAI: For his edification I would, with your permission, Madam Deputy Chairman, read out . . .

SHRI, P. N. SAPRU: On a point of order Madam. Is conversation betbeen two Members allowed?

THE DEPUTY CHAIRMAN: That is why I am asking Mr. Gupta not to interrupt.

SHRI C. N. ANNADURAI: He was saying, Madam Deputy Chairman, while I was sitting beside him:

"Because of the Hindi question there is estrangement between mvself and my old friends and because of the language question my inveterate enemy, the DMK, is sitting by my side."

This is what he said and he asked the audience to draw the lesson by saying,

"Here you find an example of language dividing and language uniting".

He said, "English is uniting and Hind; is dividing". He presented it in such a manner.

BHUPESH Shri GUPTA: There you are.

SHRI C. N. ANNADURAI: There. fore, if Mr. C. Rajagopalachari anybody of his way of thinking pleads for English, it is not because they are enamoured of it or they are not enamoured of their own mother tongue, The Home Minister was very sincere when he dealt with the two grammatical phrases "may" and "shall' and he said that they are capable of two interpretations. After modestly saying that he was not a lawyer, not wellversed in law, he said, the word "may" is capable of two interpretations and he also stated a very dangerous political principle. He said that the Bill or any law passed by any Government will be effective and fruitful only when we know who implements it

and how it is implemented. This is the worst part of this Bill. Any law should be so easy of interpretation. not of double interpretation, any law should be workable not only august individuals like the Home Minister but even by ordinary political people who are to come after him. If the Home Minister were to assure me that everything will be all right if the Act is simply implemented properly. I will have the fullest fidence in Mr. Lal Bahadur Shastri but may I ask if Mr. Lal Bahadur Shastri is going to be here for all times to come? Should he not become the President of India? Therefore, just to say, "Well, look at me. I am here and I will implement it properly

SHRI BHUPESH GUPTA: If he becomes the President of India, he gets more powers.

SHRI N. M. ANWAR (Madras): Please do not interrupt.

THE DEPUTY CHAIRMAN: Please listen to the whole speech.

SHRI P. N. SAPRU: This is a running commentary.

SHRI C. N. ANNADURAI: That is the highest compliment that an opposition party can pay to the ruling party and he deserves it. And therefore I say that any law should not be left to the vagaries of future Governments.

Another dangerous thing that the Home Minister stated this. was While we were discussing this, he said there were the courts to decide. Madam Deputy Chairman, if every Act is to be taken to the court and if for the implementation of every Act we have to be at the beck and call of courts and judgments, if we have to rely on the lawyers and the judges -and the Home Minister has made very pungent remarks; we know that the lawyers differ, the judges differwhere is the certainty? Why do you enact such an imperfect Bill throwing us to the wolves, asking us to go to the courts to know the real meaning or the judicial meaning of the simple word 'may'? The Home

Minister has stated that if 'may' is replaced by 'shall' there may arise so many difficulties. Difficulties do arise but the Law Department remains there to ease out the difficulties and present a Bill acceptable to all. I do not think that the Law Department which is able to prepare Bills ev.ry week even curtailing Fundamental Rights, is too poverty-stricken in ideas and inefficient to present a perfect Bill. Therefore on the face of it and on the interpretation offered by the Home Minister himself, I think that the Bill is imperfect.

Another very curious things, the Home Minister was saying. Of course he presented it in a very, sweet manner. He said, 'I went to Madras to the Hindi Prachar Sabha Convocation and when I met thousands of graduates there I was wondering whether I should address them in English and they said, speak in Hindi.' Is it any wonder, Madam Deputy Chairman, for the Home Minister to address in Hindi in a Hindi Convocation. whom does it do credit? The amazing part of it is that the Home Minister was doubtful whether Hindi would be understood there in the Hindi Prachar Sabha Convocation. He was doubtful whether Hindi would be understood and that is why he enquired there in what language he should speak. Therefore let us not fall in for such things. I would request the Home Minister to leave such funny things to younger people and present more cogent, more logical and more responsible ments in support of the Bill.

Now, I would like to deal with this question under three or four broad headings—the problem of language during the Constituent Assembly proceedings, the experience gained during these 15 years; thirdly we should take into consideration the Prime Minister's assurance and fourthly we should find out whether this Bill gives effect to that assurance of the Prime Minister.

First of all, let us take the deliberations of the Constituent Assembly. Now, my friend, Mr. Bhupesh Gupta, was proving here that English can never be the official language because it is a foreign language and only Hindi can be the official language and he said there are only a handful of people, toadies and lackeys . . .

SHRI BHUPESH GUPTA: I gave the percentage.

SHRI C. N. ANNADURAI; You just go through your speech later.

who question Hindi and plead for English. Madam Deputy Chairman, I have got here the remarks made on the floor of the Constituent Assembly by Mr. B. Das of Orissa. He accepted Hindi. After accepting Hindi he has stated,—

"But that does not mean that we have no apprehensions, we have no suspicions, we have no fears. The fears and suspicions that we harbour today were harboured by us till a couple of years ago when officialdom was manned by the English. When the Civil Service examinations were held in London naturally the Englishmen preponderated the Service. Now that the Service and other examinations are being held in Delhi naturally hereafter the Hindi-speaking vince . . .

Madam, Mr. Das was very prophetic.

"...I am not talking of the immediate future but 15 years hence—the people of the Hindispeaking provinces such as U.P. and C.P. will preponderate in the Civil and other Services."

SHRI ARJUN ARORA (Uttar Pradesh): He had been proved wrong. The U.P. people get the least number of places in the Services now 15 years after independence and Madras gets the largest because of your dear English

SHRI BHUPESH GUPTA: He is the Governor of Uttar Pradesh now.

An Hon. MEMBER Not he, he is another person

SHRI C N ANNADURAI I thought that a close friend of the Congress will understand who this B Das was This is another person who was a Member of the Constituent Assembly Then another Member, Dr Subbarayan, also pleaded for the retention of English or alternatively he pleaded for Hindustani with Roman script am pointing this out because the langauge clause introduced in the Constitution, though it may be an agreed solution was at best a compromise and in all compromises we have got every legitimate right for a reappraisal and rethinking My friend was saying that as far as Hindi was concerned it was a settled fact that Hindi is to become the official language in 1965 and nobody could question it No, Sir That is not the case, because Constitution is flexible, our political system is democratic and we have got every right to amend the Constitution and we are adepts in amending the Constitution

[THE VICE-CHAIRMAN (SHRI M P BHARGAVA) in the Chair]

We are amending the Constitution for the sixteenth time and I would plead for a reappraisal of the language issue and ask this august House to inform the Government that instead of allowing this bitterness to grow, this rancour to continue, instead of two camps being created artificially. they should take up a reappraisal of the language question and keep till that time the status quo If that is done, I would be perfectly satisfied with the motives of the Government Were not alternatives offered to the Home Minister by his own partymen at the party conclaves? Were all the members of the Congress Party fully satisfied with the Bill? Did it not need the entire cojoling of the Home Minister and the persuasion of Pandit Jawaharlal Nehru the Prime Minister, to coax them? Am I divulging any secret when I say that? Did it not appear in all the papers? the Congress MPs from the southern States satisfied? Did they not fight for the word 'shall'? Did they not fight for the deletion of the clause relating to the Reviewing Committee? What was offered to them? Of course, I do not have personal contact with the Home Minister but even from a distance he is a charming man and to his party people he ought to be very charming Therefore he had a charming way of dispelling their suspicions but the problem is not their suspicions. The people suspect the motives behind this Bill It may be argued that 42 per cent of the people . . . (Time bell rings i

Prof M B LAL (Uttar Pradesh). He should be given more time.

SHRI N M ANWAR. He must be given more time

Hon MEMBERS Yes he must be given time

SHRI C N ANNADURAI Ιt stated that Hindi has got the claim to become the official language because it was spoken by 42 per cent of the If this 42 per cent were population to be scattered throughout the length and breadth of India the argument would be logical and it would be eth cal also but this 42 per cent is concentrated in compact and contiguous areas It is not spread over Therefore if 42 per cent is taken into consideration you are conferring a perperennial advantage on a compact and contiguous area in India and conversely permanent disadvantage to other areas And fore, it is that this 42 per cent cannot be taken into consideration If Hindi were to be spoken throughout India even by 20 per cent of the people then we can say that of all the languages Hindi is known from Comorin to the Himalayas. Twenty per cent of our population do know Hindi and therefore, let Hindi become the official language וו ניי understand it though I cannot sup-I can understand the logic port it behind it But what is the logic behind presenting this 42 per cent in a compact area of UP, Bihar Rajas-

than and Madhya Pradesh as an argument. It was Mr. T. T. Krishnamachari who once said India that is Bharat, that is U.P.

SHRI SANTOSH KUMAR BASU: Shri Shyama Prasad Mookerjee said that.

SHRI C. N. ANNADURAI: Shri Shyama Prasad Mookerji said it and T. T. K. repeated it once. I distinctly remember it. It first emanated from Bengal. All revolutionary thoughts emanate from Bengal.

SHRI R. R. DIWAKAR (Nominated): You are repeating both of them.

SHRI C. N. ANNADURAI: Just because the elders are keeping quiet I have to do it. Therefore, the 42 per cent. entrenched in a compact area cannot be taken as an index of ethical majority. It is merely an arithmetical majority. Therefore it is that I say that Hindi has no claim to become the official language. As the Home Minister was saying, we have had linguistic States working in full harmony. We have developed our regional languages. We do not even call them regional languages We call them the national languages. In  $m_{V}$ Tamil is the national language and it is the official language. Each of these national or linguistic States is developing in its own way. would very much request Members of this House to come along with me and note the present political situation and find out whether your official language problem fits in. Here you have got linguistic States fully conscious of their nationalism. They are developing their national languages. Just as they are developing their national language, Telugu in Andhra, Malayalam in Kerala and Tamil Tamil Nad, so also in U.P., Madhya Pradesh, Rajasthan and places, they have every right to develop Hindi as their national language, as the official lan-

guage there. I found from the papers that in Punjab, which is considered to be bilingual-Hindi and Punjabi-the Leader of the House was saying some days back that he found great difficusties in making Hindi become the official language there. Therefore, I would request, I would plead with Hindi States to make their language their State official language. Work it out and make it acceptable to everyone else, if they want it.

SHRI SANTOSH KUMAR BASU: What is your solution to the problem of a common language for the whole of India?

SHRI C. N. ANNADURAI: Maybe my solution to the problem is negative, not positive. I will present it in this way. Keep the status quo by amending the Constitution. Let there be a solution not necessarily by us. We are not the last scions of India. Perhaps we are more confused. We have got more political rancour. In future times a proper solution may be arriv-Therefore, let us not seal it. Let us have the status quo maintained by an amendment of the Constitution. I do not say it is my solution. It is my request, it is my pleading and I would say that on a solution of this issue depends the entire political future of South India, especially Tamil Nad.

SHRI B. K. P. SINHA (Bihar); Why not the Hague Court?

SHRI C. N. ANNADURAI: I know I am facing the Home Minister and in facing him I say as a Gandhian should give me the right of protesting against what I consider to be evil and unjust. I am prepared to take any consequence, and I am not alone in Tamil Nad. And therefore it is that I would say; Respect the feelings of people who have got a hoary guage, who think that by the imposition of Hindi as the official language there will be political rancour.

Well, arguments are advanced that English is a foreign language, Again.

[Shri C. N. Annadurai.]

I give an example which may perhaps irritate my friend, Shri Bhupesh Gupta. In the United States America, only 20 per cent. of the people went from the British Isles. Of the 80 per cent. of people, some of them went from Spain, some from Portugal, some from Italy and other European countries. Yet America has chosen English as the official Mr. Bhupesh guage. My friend. Gupta, smiles: "Oh, that Anglo-American conspiracy." We are well aware of it. Yet I would say that Americans have got as much selfrespect as we have got. Then, they thought that if they adopt could English as the official language, they could convey the sentiments SO many people. Again, I would give another classical example. Ireland was fighting England, as ferociously, as if not more ferociously than, the Congress fought the British. In Ireland De Valera said: "If we are given the option whether we want Ireland or the Gaelic language. I would give up Ireland and I would keep Gaelic language." When Ireland became free, the Irish Parliament met and decided that Gaelic should the official language and along with it English should be the official language as well. After all we do not have any rancour or hatred towards the Britishers. We happen to be members  $\mathbf{of}$ the Commonwealth, though my friend, Mr. Bhupesh Gupta, would like India to be in some other group. Fortunately or unfortunately India is a member of the Commonwealth. You can remain in the Commonwealth. You can use all technology. You can look at the world through the window of English, but English is a foreign language. It will be considered to be derogatory to us if the Britishers were to remain here and say, take it. Then, we will have to resist it. But now there no question of imposition of English by the British. As a matter of fact, as my friend, Mr. Bhupesh said, the Britishers would very much like English to get out of India because of the low standard of English here. Therefore it is not as if there is any imposition of an alien language by an alien power. We ourselves, for the sake of convenience, for the sake of expediency, because of the force of circumstances, are asked to choose this medium, which happens to be foreign to U.P., foreign to Madhya Pradesh, foreign to Tamil Nad, foreign to Andhra and, therefore, the advantages or disadvantages are evenly distributed.

Now, suppose Hindi becomes official language. The Prime Minister has been saying that Hindi should be simplified. If a language becomes the national language, take it from me, from my experience of the working of the Tamil language, the pressure will be to make it more more pure and not more and more simple. You can never simplify language after making it official national. If you come to our part of the country, Mr. Bhupesh Gupta, you will find new words taken from the old vocabulary of Tamil. In the case of Tamil mixed with Sanskrit, the mixture has been taken out and there is purity of language That alone will happen States. When that happens and when we are asked to learn simple Hindi, is it not a handicap race? For Hindi people in Hindi States. knowing Hindi is the mother-tongue, is the State official language. is the medium of instruction and Hindi is the Union official language.

How many advantages have they got? How many disadvantages have you put on us? Hindi is not our mother-tongue, though if we learn Hindi, we can speak as our esteemed friend, Shri Satyanarayana.

Prof. M. B. LAL: You are sure of that.

SHRI C. N. ANNADURAI: I am coming to that. You want curios in North India. That is to say, however efficient, however proficient we may become in any language, unless it is our

mother-tongue, it cannot offer us advantages as that language would offer to members of that group, and that is why we say that behind this Language Bill there is the political problem. You may not be aware of it. The hon. Minister has stated at the fag end of his speech that there is no ulterior motive. There cannot be ulterior motive when such gentlemen are handling such things. But I say, whether you have a motive or not, the consequence will be that. The consequence of the imposition of Hindi as the official language will create a definite, permanent and sickening advantage to the Hindi-speaking States. was what was stated by Shri B. Das of Orissa in the Constituent Assembly, by Dr. Subbarayan and by very many others. And even in the Rajya Sabha some years back when an allied question was discussed, my hon. Shri Avinashilingam Chettiar, raised his voice of warning. Therefore, do not think that it is merely confined to the D.M.K. In this problem the D.M.K. occupies only a very place. It depends upon the future of this Bill whether the D.M.K is to occupy a greater sphere or occupy the same sphere. But let me tell this House through you, Mr. Vice-Chairman, with all respect that if Hindi is imposed as the official language, the D.M.K. will unfold its relentless fight, its relentless agitation against imposition of Hindi whatever be the consequences.

The other day I heard the Home Minister saying. "During the emergency the Parliament is empowering me to take what action I like". I am aware of it and being cognisant of it my conscience will not permit me to keep quiet if this imposision of Hindi were to become a fact. The entire South will revolt against this. When I say the entire South, I know there are Andhra's Malayalees others who will say: "No, no. We are not with you." I am aware of that. But those people who understand the significance of the Hindi menace and those people who realise the consequences of the Hindi menace, they are with me.

AN HON. MEMBER: The Madras minorities are with you.

SHRI C. N. ANNADURAI: It is simply because I am in a minority I am pleading. If I had been in a majority, I would have carried the day. Therefore, it is not an accusation. Because you are saying that, I have to point out that the Congress Party itself controls power not because it is in the majority, but it controls through minority votes.

SHRI B. K. P. SINHA: Largest single block of votes.

SHRI C. N. ANNADURAI: The Congress Party got during the last elections 72 per cent, of the seats in the Lok Sabha on an aggregate poll of 45 per cent of the votes in its favour, whereas the opposition groups got 28 per cent, of the seats despite that fact that they polled 55 per cent. of the votes. (Interruption) Please do not provoke me into presenting these stark realities. Therefore, I would say that it is not a question of majority or minority It is a question of justice and freedom. it is a question of consultation concord, it is a question of amity and affection or animosity. You will have to decide it in that way and through numbers. Therefore, it that I say I request the Home Minister, though the Bill is passed by the Lok Sabha, to withdraw the Bill, to take the Prime Minister's assurance into his consideration, and that is the last item that I want to press upon

What is the Prime Minister's assurance? Before saying what the Prime Minister assured, I would ask the Home Minister to go into the genesis of that assurance-why was it given, when was ít given, how given and to whom was given. A Prime Minister of State will not go on giving assurances to anybody at any An assurance from the Prime Minister becomes necessary because he finds a

[Shri C. N. Annadurai.] sort of political atmosphere in the that country that needs soothing, needs assuaging, and it was at that time that the Prime Minister had come forward to dispel our apprehensions. He stated that English would continue as the associate official language. Why not we include the words "associate official language"? Well, somebody may ask: "Are you not satisfied with the title? It is official languages". But if I were to be satisfied with the title, my friend, Mr. Vajpayee, would be dissatisfied because it is official languages and not official language. Therefore, I have got nothing against Mr. Vajpayee. I can understand his words, and as a matter of fact in politics as well as in other things extremes can understand extremes. is only the mixtures that create difficulty. My friend, Mr. Vajpayee, is swearing by Hindi. I appreciate his courage. I wish my State also contains as many Vajpayees as possible. He is fighting for his language, fighting not only for his language to become the State official language but to become the all-India official language, and if my friend, Mr. Vajpayee, were to be given full scope, he would make it even a world language. I like him very much for that. But what the Congress Government has done is this. They on the one hand went on encouraging the Hindi people, and on the other hand they went on giving confidence to us also. Wherever there were occasions to meet people who wanted Hindi as official language they said: "Do not be afraid. Let 1965 dawn, Hindi will become the official language", and Shri Vajpayee was thoroughly satisfied. That is why the present Bill dissatisfies him, because another ten years' lease of life is given to English and he turns round and asks: "Where is my Hindi?" You have given rich assurances to us. You have stated that English will remain as an associate language indefinitely. The word "indefinitely" was explained by Pandit Jawaharlal Nehru in this way: "As long as you want, as long as the non-Hindi people want; and I

will leave the entire question to be decided not by Hindi-knowing people but by non-Hindi-knowing people." Now by giving assurances to us and by encouraging men of Mr. Vajpayee's persuasion you are creating unnecessary rancour between myself and Mr. Vajpayee. If you are to allow Mr. Vajpayee to develop Hindi in his U.P. and if you are to allow English to be the link between me and Mr. Vajpayee, I could not get a better frend than Mr. Vajpayee. Therefore, I think that through this Bill you are creating political rancour, and so the Prime Minister's assurance has not been carried out through this Bill. course clause by clause people argue. Well, the Prime Minister stated that English would continue. English continues: How? Not as an associate official language along with Hindi, but for some purposes which the Government will decide. But the Prime Minister has stated that English will remain as an associate official language, and if the Prime Minister's assurance is to be fully carried out, I would request the Home Minister to drop this Bill, gird up his loins, take the consequences that may arise out of it because they are courageous people, and bring forward an amendment of the Constitution maintaining the status quo, that is keeping English as the official language. Please do not think that because it is foreign we should discord it. This is the age of getting know-how and technical assistance from any country that gives them and therefore, let it be the technical assistance that the English people have given to us or handed over to us till, as my hon. friend here put it, a permanent solution is thought of in a calmer mood perhaps by people who come after. Therefore, it is that I would very much request the Home Minister to drop this Bill, because I may tell him that the moment this Bill was discussed, the calm atmosphere in South India had been disturbed. Everywhere, in every town, in Tamil Nad, you can find two groups discussing this problem, discussing it not in an amicable way, but discussing it with political rancour. And when the Home Minister has stated that the cnemy is there to be driven out, is it the proper time to create such a discord? Is it the proper time for disturbing the political concord and political climate? As a sagacious statesman, the Home Minister should look into the matter and drop this Bill, amend the Constitution, keep English as the official language till the non-Hindi-speaking people decide about it. When I am say ng this, I am not being ludicrous because a member of the Planning Commission, Shri Shriman Narayan, has stated only last week that the non-Hindi-people only should decide the question. And another member of the Congress Party itself, in a meeting presided over, I think, by the Home Minister, Lal Bahadur Shastri, was kind enough to say-I remember to have read his name as Mr. Misra-only last week that a blank cheque should be given to the non-Hindi people, let them write the dead-line. That is political magnanimity, that is political sagacity. And through this Bill, the political sagacity and statesmanship expected of you is being thwarted and you are driving a wedge into the calm political atmosphere and the united that you have created during the one year and more. Therefore, with a lone voice, though it might be as Mr. Bhupesh Gupta stated, a noisy voice, I would plead with the Home Minister to consider this as the feeling of the official representative of the D.M.K. and the unofficial emissary of the non-Hindi States of the South, those people who understand the menace of Hindi and its consequences. Therefore. I plead before the Home Minister for a reappraisal of the language issue, pending that reappraisal, for an amendment of the Constitution, for maintaining the status quo and keeping English as the official language.

Thank you.

प्रो॰ रामघारी सिंह दिनकर : उप-सभाध्यक्ष महोदय, माननीय श्री ग्रण्णाद्ररै साहब का भाषण इस बात की दलील है कि सरकार को इतना कमजोर विधेयक क्यों लाना पड़ा श्रीर वही भाषण इस बात की भी दलील है कि इतना कमजोर विधेयक लाने पर भो शास्त्री जी लोकप्रिय कैसे हो गये। ग्रतिवादियों के बीच से चलने वाले ग्रादमी का यही हालत होती है।

"जाहदे तंग-नजर ने मझे काफिर समझा, श्रीर काफिर यह समझता है मुसलमां हूं मैं।"

यण्णाद्र साहब ने जितनी बाते कही हैं उनमें से एक भी बात ऐसी नहीं थीं जो हम लोगो ने पहले नहीं सूनी हों। संविधान परिषद् के सामने ये सारी बातें ग्राई थीं। खैर, संविधान परिषद में तो मैं नहीं था, राजभाषा म्रायोग के साथ देश का दौरा करने का थोड़ा मौका मुझे मिला है। उस दौरे के सिलिसिले में ये सारी दलीलें, ये सारे तर्क हमने सुने श्रीर जब विचार किया जाने लगा, जब विचार के बाद भी इन सारी बातों को सोच समझ कर हमे इस निष्कर्ष पर ग्राना पड़ा कि हिन्दी को छोड कर इस देश के सामने ग्रौर को**ई** रास्ता नहीं है। ग्रब एक बात है कि हिन्दी का समर्थन हिन्दी भाषी करें इसमें पूरी शोभा नहीं है । पटना में या लखनऊ में हिन्दी के लिये अगर मैं जोर से बोलं तो उसमें कोई शर्म की वात नहीं है, लेकिन संसद में चौदह भाषाएं है। यहां हिन्दो का पक्ष ममर्थन करने के लिये जब हिन्दी वाला खड़ा होता है, तब उसकी श्रात्मा मे एक संकोच पैदा होता है। मगर, जो वस्तु-स्थिति है वह यह है कि देश में जब जब भाषा का विवाद छिडता है, निष्कर्ष पर पहुंचे बिना नही रह सकते कि हिन्दी इस देश के लिये ग्रनिवार्य है। ऐसे लोग देश में हैं जो देश की एकता तो चाहते हैं, लेकिन हिन्दी के लिये जिनके भीतर कोई खास उत्साह नही है। ऐसे लोग भी जब भाषा के सवाल पर विचार करने लगते हैं तब उनका यही मत बनता ह कि ग्रंततोगत्वा, देर या म्रबेर, हिन्दी को जोड़ने वाली भाषा के रूप मे स्वीकार करना ही पड़ेगा।

## [प्रो० रामधारी सिंह दिनकर]

🗡 इस स्वाभाविक प्रक्रिया के भ्रपवाद केवल दो प्रकार के लोग हैं। एक तो वे लोग जो राष्ट्रीय एकता की गर्दन पर तलवार झुला कर भ्रपनी राजनीति चलाते हैं। भौर दूसरे कुछ संप्रदायवादी लोग, जिनके प्रतीक श्री फ्रैक एन्थनी हैं, जिन्हें हिन्दी केवल इसलिये नहीं मुहाती है कि हिन्दी के भीतर से उन्हें कोई ऐसी चीज उभरती दिखायी पड़ती है जिसे वे पसंद नहीं करते हैं, जिनको फिक्र सारे हिन्दुस्तान की कम, कुछ थोड़े से लोगों की ज्यादा है। मेरा स्थाल है, संविधान ने हिन्दी पर काफी बंदिशें लगा दी हैं ग्रौर हिन्दी का स्वभाव भी जोड़ने वाला है, तोड़ने वाला नहीं है। राष्ट्र भाषा पद के लिए हिन्दी चुनी क्यों गई ? इसी जोड़ने वाले गुण के कारण । मेरी मातृभाषा हिन्दी नहीं है। मेरी मां हिन्दी नहीं बोलती है, मैथिली बोलती है। टंडन जी की मां भी हिन्दी नहीं बोलती थीं, प्रवधी बोलती थीं। हिन्दी का एक लक्षण यह है कि मात्भाषा वाला लगाव हिन्दी के साथ बहुत कम लोगों का है। ग्रौर जिन्होंने हिन्दी को मातृभाषा के ही समान प्यार करके ग्रपना लिया है, उनकी संख्या ज्यादा है। भ्रगर दिल्ली का तख्त नहीं ट्टा होता ग्रौर ग्रगरवाले ग्रौर मारवाड़ी बिहार की तरफ न भागे होते तो बिहार में हिन्दी उतनी जल्दी नहीं पहुंची होती ।

हिन्दी का बहुत कुछ स्थान वही है जो पहले संस्कृत का था, संस्कृत मातृभाषा के रूप में बहुत कम जगहों पर चलती थी; इसीलिए वह देश भर की भाषा थी। चूंकि मातृभाषा वाला लगाव संस्कृत के साथ कम लोगों का था, इसलिये संस्कृत देश भर की भाषा बन गयी। मैं कहता हूं, हिन्दी का भी यही स्वभाव है। किसी अन्य भाषा को गाली दीजिए तो बड़ी लड़ाई पैदा हो जाय, लेकिन हिन्दी को लोग रोज ही गालियाँ देते हैं, और हिन्दी वाले चुप रहते हैं। यह नीति नहीं है, इस में कारण यह है कि मातृभाषा वाला हमारा राग हिन्दी के साथ नहीं है।

एक बात भ्रोर है भ्रोर वह यह कि राम मोहन राय से लेकर गाँधी जी तक, पीढ़ी दर पीढ़ी, देश के प्रत्येक भाग के नेता यह प्रस्ताव करते त्राये हैं कि हिन्दी का विकास भ्रन्तः प्रान्तीय प्रयोग के लिये किया जाये, लेकिन यह प्रस्ताव सूझा कैसे? इसलिये कि संस्कृत में एक विचित्र शक्ति है। मैं भ्रापको डा० स्नीति कुमार चटर्जी का मत बतला रहा है। संस्कृत ने उत्तर में कई भाषाएं पैदा कर दीं, लेकिन एक भाषा उसने ऐसी भी उत्पन्न की जो गुजरात से ग्रसम तक बिना सीखे भी टूटे-फूटे रूप में थोड़ी बहुत समझ ली जाती है। हिन्दीसीखे बिना भी उत्तर में हिन्दी से काम चल जाता है। भारत के भ्रन्य किसी भाग में ऐसी भाषा नहीं पैदा हुई जो ग्रास पास के सभी क्षेत्रों में समझी जा सके। इसीलिये नेताम्रों का ध्यान हिन्दी पर गया श्रौर पीढी दर पीढी सारे देश ने उस प्रस्ताव का समर्थन किया है।

मेरा ल्याल है कि भाषा के मामले में अब वह अवस्था नहीं है कि हम उस पर हिन्दी की तरफ से आ अंग्रेज़ी की तरफ से विचार करें। पन्द्रह वर्ष में सूखे में तैरने का अभ्यास हम लोगों ने बहुत किया किन्तु हिन्दी की प्रगति केन्द्रीय शासन में कहीं नहीं हुई। हाँ, हिन्दी के विकास के लिये कुछ थोड़ा काम हुआ है। मगर एक बड़ी बात, जो इन पन्द्रह वर्षों में घटित हो गई, वह यह है कि प्रादेशिक भाषाओं का जागरण बड़े जोर से हुआ है।

5 P.M.

जैसा कि सत्यनारायण जी ने कहा, इस देश में अभी ऐसी विधान सभाएं कम हैं जहाँ दो, तीन प्रतिशत से अधिक लोग अंग्रेज़ी में बोलते हैं। देश में वयस्क मताधिकार प्रचलित है, इसलिए जनता के आदमी चुन कर सभाओं में आते हैं। उन्हें यदि अंग्रेज़ी में बोलने को कहिए तो अपनी बातों को छिपा कर रख लेंगे; क्योंकि अंग्रेज़ी में बोलना उनके लिए बहुत कठिन है। और इस पालियामेंट का क्या हाल है? आज अंग्रेज़ी भाषा की विलक्षणताओं को लेकर विवेचन चलता रहा। उसे दो चार कानृनदां

सदस्य ही समझ रहेथें। बाकी लोग केवल तमाशा देख रहेथे। विदेशी भाषा का यही पुरस्कार है ।

तो स्वराज्य के बाद भारत में सबसे बड़ी घटना यह घटी है कि प्रादेशिक भाषा का जागरण, प्लावन की गति से होने लगा है ग्रौर इस जागरण पर रोक न तो वाइस चान्सलर्स लगा सकते हैं न शिक्षा शास्त्री लगा सकते हैं. न ग्रंकुश उस पर भारत सरकार लगा सकती है। ग्रौर ग्रंकुश किसी को लगाना भी नहीं चाहिये क्योंकि यह स्वराज्य का परिणाम है, यह जनता के उठने की भावना का परिणाम है। जनता के भीतर जब उत्साह पैदा होगा तो वह उत्साह भाषाग्रों में जाकर प्रकट होगा। इसलिये भारत की सभी भाषाएं उठ रही

उस दिन लोक सभा में प्रधान मंत्री ने यह कहा कि कठिनाई यह है कि प्रादेशिक भाषाएं तो लगभग पहुंच गई, लेकिन लिंक भाषा का प्रचार नहीं हुम्रा है। यह दोष किसका है? भाषाओं का जागरण क्रान्तिकारी घटना है धौर जब कोई क्रांतिकारी घटना घटित होती है तब उसका मुकाबिला भी क्रांतिकारी ढंग से किया जाना चाहिये। जिस दिन सरकार ने भारतीय भाषात्रों के लिये दरवाजा खोला, उसी दिन सरकार को इस बात के लिए तैयार होना था कि जितने दिनों में प्रादेशिक भाषाएं फैलती हैं उतने ही दिनों के भीतर कड़ी-भाषा के रूप में हिन्दी का भी प्रचार कर दिया जायेगा । लेकिन भारत सरकार का हाल कुमारी कुंती का हाल हो गया है। कृंती को एक ऋषि ने एक मंत्र सिखाया था कि इस मंत्र से जिस देवता को ब्लाम्रोगी वह चले श्रायेंगे। कृंती ने एक दिन सूरज का भाहवान किया श्रीर सूरज उसके कमरे में पहंच गये। तब कृंती घबराने लगी। सरकार ने भी क्रांति का ग्राहवान तो कर दिया, क्रांति को न्योता तो दे दिया, लेकिन क्रांति भाकर जब दरवाजे पर खड़ी हई तब सरकार

घबरा रही है स्रोर उस घबराहट का प्रति-बिम्ब इस बिल पर भी पड़ा है। जितनी भी चतुराई से चलिये, सच्चाई की पकड से म्राप नहीं बच सकते। ग्रतिवादी तरह तरह के होते है, लेकिन सच्चाई यह है कि देश का भविष्य फ्रेंक एंथानी के साथ नहीं है, वह सेठ गोविन्द दास के साथ है।

Bill, 1963

श्री ब्रजिकशोर प्रसाद सिंह: साथ भी नहीं है।

प्रो० रामघारी सिंह दिनकर: भविष्य उनके साथ इसलिये है कि संयोजक भाषा जब भी भ्रायेगी, वह हिन्दी ही होगी, भ्रंग्रेज़ी नहीं ।

एक चोर देश के मन में ग्रीर चल रहा है। वह यह कि भ्रगर प्रादेशिक भाषायें प्रदेशों में भ्रा गयीं, तब भी संयोजक भाषा के रूप में हम श्रंग्रेजी का प्रयोग करेंगे । Every language for itself and English for us all. यह सुझाव राजा जी ने भी दिया था। लेकिन सोचने की बात यह है कि म्रंग्रेज़ी का धरातल सारे देश में गिर रहा है। श्रव ग्रेजुएट ग्रौर एम० ए० भी अपनी बात अंग्रेज़ी मैं नहीं कह सकते। द्विभाषी प्रणाली ग्रब शुरू हो रही है भ्रौर जो भी चाहे वह अंग्रेज़ी में भ्रपना काम कर सकता है। लेकिन यह समस्या का समाधान नहीं है। मुश्किल यह है कि लिंक भाषा के रूप में ग्रंग्रेजी को ग्रगर हम कायम रखेंगे तो वह सिर्फ दफ्तरी एकता की भाषा होगी, शासकों भीर शासितों के बीच वह एकता पैदा नहीं करेगी। स्रौर माफ कीजिये, स्वराज्य के बाद भी यह एकता हमने पैदानहीं की है। एक उभार था राष्ट्रीयता का जिसके कारण श्रगर ग्रंग्रेजी में बोले तब भी जनता उसे ऊपर उटा देती थी। श्रब वह बात नहीं चलती है। प्रगर चलती है तो जिस भाषा में नेता नोट लिखते हैं उसी में वोट मांग कर वे देख लें कि नतीजा क्या होता है। इसलियं भ्राज दफ्तरी एकता की जो भाषा है, वह भाषा

## [प्रों॰ रामयारी सिंह दिनकर]

राष्ट्रीय एकता की नहीं हो सकती। इसके विपरीत हिन्दी ग्रगर ट्टी फ़ृटी भी चलेगी तो यह संभव है कि दक्षिण के लोग उत्तर में ग्राकर लोगों के बीच श्रपनी बात समझा सकेंगे। ग्रगर उत्तर के लोग भी चाहेगे तो दक्षिण वालों को ग्रपनी बात समझा ग्रायेगे। इस प्रकार ग्राखिल भारतीय दृष्टिकोण का निर्माण होगा, ग्राखिल भारतीय व्यक्तित्व का निर्माण होगा, ग्राखिल भारतीय नेनृत्व बना रहेगा। तब देश एक रहेगा।

मुझे श्री ग्रण्णादुरै के भाषण के बाद इस विवेयक से भ्रपना विरोध प्रकट करने मे कुछ संकोच होने लगा है। लेकिन मुझे भी धारनी बात कहनी ही पड़ेगी श्रीर कोई उपाय नही है। जहां तक वर्तमान विधेयक का संबंध है, यह विवेयक ऐसा है जिसको देखकर न घी के दिये जलाये जा सकते है, न जिसका स्यापा ही किया जा सकता है। भ्रसल में जो लोग भाषा के सवाल को देश के सवाल से बडा मानते हैं उनकी राह इस विधेयक ने नही रोकी। मगर जिनकी नजर में देश पहले माता है और भाषा की बात बाद को श्राती है, उनके लिये इस विवेधक ने कठिनाई पैदा कर दी है। ऐसा लगता है कि दो कठिनाइयीं के बीच में पड कर सरकार वह काम भी नहीं कर सकी जो उसकी नजर में जरूरी दिखलाई पडता था। देश मे दो तीन सालों से जो म्रादोलन चलता रहा है उसका प्रभाव इस बिल पर बहुत जोर से पडा है। हम लोग इस प्राशा मे थे कि जैसा कि संविधान में श्रादेश है, श्रंग्रेजी के प्रयोग पर छोटा मोटा प्रतिबन्ध भी लगता चलेगा श्रौर १६६५ में श्राकर श्रगर सर्वत्र नहीं तो बहुत सी जगहों पर सिर्फ हिन्दी में काम चलने लगेगा। लेकिन वह स्थिति नही पहुंच सकी । इसकी सारी जवाबदेही हम ग्रगर सरकार पर नही डालें तब भी बहुत श्रधिक जवाबदेही सरकार पर डालनी ही होगी।

लोक सभा ने बहुत बड़े बहुमत से इस विधेयक को पास कर दिया। इससे यह नही समझना चाहिये कि संसद् सदस्यों के हृदय मे इस विधेयक के लिये बहुत बडा उत्साह है। ग्रसल मे जिस शील का पालन सरकार ने नही किया, उस शील का पालन सदस्यों ने किया है। यह समय ऐसा नही था कि यह विधेयक लाया जाता। इसलिये सदस्यों ने यपनी स्रातरिक पीडा छ्याली स्रीर एकता को सामने रखकर माननीय गृह मंत्री जी को खुला रास्ता दे दिया। लेकिन शास्त्री जी विनम्रता के भवतार है, वे भाव प्रवण व्यक्ति है वे देश की भावना को समझते है। जब उनका विजय रथ लोक सभा से पारित हो रहा होगा, तब उन्होंने उस दर्द को भी देखा होगा, जिसने जवान नही खोली है वेदना को भी समझा होगा, जो सारी बहसीं के बीच मुक और निर्वाक रही है। महत्व केवल उन्ही बातों का नही है जो शद्धों में कही जाती है। महत्व उनका भी है जो कही जाने से छट जाती है। मुझे एक शेर याद त्राता है :

> खमोशी का भरोसा करने वाले, खमोशी दर्द की गम्माज भी है।

लेकिन वह ददं कौन है, वह पीड़ा कौन है, इसका मैं थोड़ा इजहार करना चाहता हू।

इस दर्दं की कहानी इस तरह शुरू होती है कि जो लोग राजभाषा आयोग के सदस्य थे उनको १६५६ मे ही यह अन्देशा हो चला था कि १६६५ वाली अवधि शायद पूरी नहीं होगी। पीछे जब उसकी रिपोर्ट पर संसदीय समिति बैठी तो संसदीय समिति की रिपोर्ट से यह अन्देशा और भी पुष्ट हो गया। और जब अप्रैल, १६६० मे राष्ट्रपति का आदेश जारी हुआ तब तो यह निश्चित हो गया कि अब अंग्रेजी की आयु बढ़ेगी। इस स्थिति के स्पष्ट होते ही सारे हिन्दी प्रातों में एक खलबली मच गई। धीरे धीरे हिन्दी प्रातों में एक मत पैदा हआ कि अगर एक अवधि

असफल हो गई, तो दूसरी अवधि लगा देनी चाहिये। इस मत के समर्थन में काफी लोग थे, यद्यपि स्रतिवादी इसके साथ नहीं थे। श्रीर इस मत का समर्थन ग्रहिन्दी प्रांतों में भी था; लेकिन सरकार इस मत को कबल नहीं कर सकी । लिहाजा ग्रब जो बिल श्राया है, श्रवधि के प्रसंग में, उससे श्रधिक से म्रिधिक इतना ही मर्थ लिया जा सकता है कि १९७५ में अगर हिन्दी किसी प्रकार अंग्रेजी के समकक्ष लायी जा सके, तभी हम देश से यह अपील कर सकते हैं कि अब अंग्रेजी पर प्रतिबन्ध लगे या न लगे. इसका विचार करो । ग्रीर ग्रगर कहीं हिन्दी उस ग्रवस्था में पहुंची ही नहीं (जिसकी घोर आशंका है) तो इस बिल के जरिये हम ग्रंग्रेजी को निरवधि आय दे रहे हैं, ऐसा मझे लगता है।

यही वह जगह है जिसको मैं अपनी वेदना की जगह कहता हूं। यही वह व्युह है जिसमें में होकर ग्रंग्रेजी ग्रपने लिये स्थायी स्थान बनायेगी । यही वह बिन्दु है जिस पर संविधान के सभी भाषा विषयक मंसूबे खारे में पड़ने वाले हैं। जब तक अंग्रेजी को हिन्दी की सौत बनने का काननी अधिकार नहीं था तब तक हिन्दी का भविष्य सुरक्षित था। एक बार यह अधिकार अगर अंग्रेजी को मिल गया तो यह संभव है कि हिन्दी कभी भी देश की प्रभावशालिनी राष्ट्र भाषा नहीं बन सके। ग्रौर यह जाहिर है कि धारा ४ के जरिये, व्याजांतर से हम भ्रंग्रेजी को यह निरवधि ग्राय दे रहे हैं। यही कारण है कि जो लोग हिन्दी के हितेथी होते हुए भी इस बिल का समर्थन कर रहे है उनके भीतर एक बार यह भाव झांकी मार जाता है कि, हो न हो, हिन्दी अपने पहले मोरचे की लड़ाई हार गई श्रौर इस बिल के स्वीकार कर लेने के बाद हमें पीछे हटकर किसी दूसरे मोरचे पर उसके लिये संघर्ष करना होगा।

मैं देश की सारी स्थिति की समझता हुं। सरकार की विवशतायें क्या हैं, यह भी

मैं जानता हं। लेकिन इस स्थिति में एक चुनौती है जिसे हमें स्वीकार करना चाहिये। वह चुनौती यह है कि अभी भी दस बारह साल का समय हमारे पास है। ग्रगर म जोर से काम करें तो हिन्दी को, श्रंग्रेजी चाहने वालों को कष्ट पहुंचाये बिना, उस स्थिति में हम ला सकते हैं जहां वह ग्रंग्रेजी के समा-नांतर चल सके । लेकिन सरकार के पूर्जे इस तरह चलेंगे या नहीं, यह चितनीय विषय है ।

असल में देश जिस कठिनाई में है, उस कठिनाई का कारण सरकार की अकर्मण्यता है। राजभाषा भ्रायोग के जिम्मे राष्ट्रपति ने यह काम सौंपा था कि तुम प्रोग्राम फेज म्राउट करो । हिन्दी कैमे चले, इसका कार्यक्रम बनाम्रो। यह १६५६ की बात है। लेकिन सरकार ने कार्यक्रम बनाने की कोई सामग्री श्रायोग को नहीं दी। निदान स्रायोग कोई कार्यक्रम नहीं बना सका । आयोग की रिपोर्ट में यह कहा गया कि यह कार्यक्रम सरकार को स्वयं बनाना चाहिये । तब भी सरकार ने कोई स्चितित योजना तैयार नहीं की। एक बार शिक्षा मंत्रालय ने कोई योजना निकाली थी जो केवल खानापरी की बात थी। राजभाषा भायोग की सिफारिश थी कि हिन्दी की प्रगति की रिपोर्ट प्रति वर्ष पालिया-मेंट में म्रानी चाहिये। वह रिपोर्ट पालियामेंट में नहीं आयी, या एक दो बार म्राई भी तो उसमें शासन में हिन्दी की प्रगति की कोई सूचना नहीं थी। जब राजभाषा श्रायोग पर संसदीय समिति बनी तब संसदीय समिति ने भी इस पर जोर दिया कि हिन्दी शासन में कैसे दाखिल होगी, इसकी सुनि-रिचत योजना बनायी जानी चाहिये। यह १६५८ की बात है। लेकिन यह योजना स्रब तक भी बनी है या नहीं, यह हममें से कोई नहीं जानता । सरकार की दीर्घसूत्रता का एक प्रमाण यह भी है कि संसदीय समिति की रिपोर्ट १६५८ में प्रकाशित हुई श्रीर राष्ट्र-पति का म्रादेश उस पर म्रप्रैल, १६६० में

## प्रो॰ रामघारी सिंह दिनकर

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निकला । श्रौर यह तो है ही कि राष्ट्रपति के ब्रादेश में परीक्षादि में हिन्दी को लाने की जो बात थी वह ग्रब तक भी काम में नहीं लाई गई। यह काम करने का सही तरीका नहीं है।

म्राज एक बहुत भ्रच्छी बात हमने यह देखी कि मंत्रियों के धरातल पर हिन्दी के मामले में काफी एकता है। कृष्णमाचारी जी ने हिन्दी के विधेयक पर ग्रपना मत दिया. यह एकता का प्रमाण है। आज मंत्रियों के स्तर पर जो एकता है, वही एकता ग्रफसरों के स्तर पर भी होनी चाहिये। ऐसा नहीं होना चाहिये कि एक अफसर तो प्रस्ताव लेकर,दौड़ता फिरे भीर बाकी लोग उसको बाधा पहुंचाये। अगर बाधा पहुंचती है तो उसे दूर करना चाहिये, क्योंकि हिन्दी का निर्णय संविधान का निर्णय है श्रौर संविधान के प्रति जिम्मेवारी एक ग्रादमी की नहीं है, वह जिम्मेवारी हर एक हिन्द्स्तानी की है। धन्यवाद ।

[THE DEPUTY CHAIRMAN in the Chair.]

SHRI ROHIT M. DAVE (Gujarat): Madam Deputy Chairman, I rise lend my support to the Bill which has been moved by hon. the Home Minister. Though this Bill is a very short one, it is a very vital Bill and any decision that we might take on this Bill, and any opinion that we might express while discussing this Bill are likely to have far-reaching repercussions on the future of this country Therefore, it is necessary to consider the question before us in a calm and dispassionate manner.

It is unfortunate that the appeal made by hon, the Home Minister that

this Bill should be discussed in a practical manner taking into consideration the realities that we are facing, the complicated nature of the problem that we are facing, has been ignored, There have been attempts on part of some of the speakers, spoke on this Bill, to take up a partisan attitude, an attitude based more on some of the principles that were held dear by them rather than in terms of the realities before us. There is no use ignoring the fact that the desire of our Constitution-makers was that within fifteen years after the Constitution came into force India would be in a position to solve the problem of official language and the various parts of the country, the various points of view that were expressed in the Constituent Assembly and the various views that were expressed then would be taken into account by the Government and by the people and serious attempts would be made to see that some solution could be found. Bill, that is before us is really an admission of our failure to solve the problem of official language. true that this Bill does give a new life to English as the official language. and that too for an indefinite period. Why had we to do this when there was a general desire on the part of the Constitution-makers that on the 26th January 1965 Hindi shall be the official language? It was the wish of the Constitution-makers that on 26th January 1965 Hindi should be the official language and that wish of the Constitution-makers has not been fulfilled because of the fact that we were not able to make full use of the fifteen years that were available to us in order to find out an acceptble solution to the problems of the official language. During these last 15 years there has been a rapid prorress of the regional languages including Hindi but Hindi has also developed more as a regional language than as a language which has spread throughout the length and breadth of the country and which has been made more acceptable during that period. We have to find out the reasons why it was not possible within the last 15

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years to make Hindi a language acceptable to all the parts of the country. Where exactly have we failed, what exactly are the reasons which have been responsible for the failure on the part both of the Government and the people? This question is not something which was ignored by the country. Time and again this question had come up for active consideration at the highest level. Commissions were appointed to go into the problem. A Parliamentary Committee was appointed to go into this problem and in the innumerable discussions. seminars. meetings and discussions this question had come before the country. various political parties had offered their own solutions and had advocated certain steps which ought to be taken in order to see that language became a cementing force rather than a dividing force in our country. My own Party has, on more than one occasion, made some concrete suggestions in this matter. It was suggested that there ought to be Language Institutes in all the principal cities of India wherein the various languages in the country could be studied and attempts might be made to find out how the form and shape of Hindi could be changed so that it became an acceptable language throughout the country. It was also suggested that there ought to be continuous exchange of students from one part of the country to another, specially with a view to finding out how the language problem could be solved by actual trial and error. It was suggested by us long ago that in the various universities in the country more than one Indian language should be taught so that again a cementing force could be built up and ultimately we may be in a position to find out how Hindi could acceptable be made a language throughout the length and breadth of the country. In spite of these various suggestions, in spite of these various discussions, unfortunately neither the Government nor the people of this country have succeeded in finding out a solution of this very thorny problem. As long we have not been able to find out a solution of this problem, it would

be unwise to impose any language as an official language throughout the length and breadth of the country. Shri Annadurai was quite right when he said that it is not just a question of political arithmetic, that there are other considerations involved 42 per cent, of Hindi-speaking people are living in compact and composite areas while Hindi is not so well known and the people have not been able to master Hindi in other parts of the country. If Hindi is suddenly made the sole official language throughout the length and breadth of India, then there would be certain difficulties regarding the transaction of official business and even carrying out discussions among the various States and between the State and the Centre and it would be difficult to find a language which is suitable for that purpose. In some of the States now we have the regional languages as the official languages and I have heard that these States are finding it very difficult at times to carry on any correspondence with the other States. The State from which I come, namely, the State of Gujarat, has accepted the regional language, Gujarati, as the official language. I was told by one very important officer in the State of Guiarat that when he is carrying on any correspondence with the State of Madras, he finds it very difficult to carry on the correspondence because of the fact that the only typewriter that he has in his office is a Gujarati typewriter. He addresses his letters in Gujarati to the office situated in Madras. There is no one in that office to understand the Gujarati language. Therefore the letters remain unanswered and some very important and vital functions of the State are held up for a very long time. Therefore the solution does not lie in making the regional languages as the State languages of the various parts of the country and then to leave the matter at that because we are a nation, we are a country in which the various parts are vitally inter-connected, problems are common, issues are common, and continuous correspondence is absolutely necessary. So we have to

[Shri Rohit M. Dave.] find out some solution whereby this correspondence, this official business among the various States of the country and between the States and the Centre could also be carried out without any difficulty.

THE DEPUTY CHAIRMAN: You may continue on another day.

The House stands adjourned till 11 A.M. tomorrow.

> The House then adjourned at thirty minutes past five of the clock till eleven of the clock on Friday, the 3rd May 1963